



**IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH.**

Date of Decision : 14.10.2024

<u>Sr. No.</u>	<u>Item No.</u>	<u>Case Type & Number</u>	<u>Parties Name and attendance of the counsel for the petitioner(s).</u>
1	120	CWP-26745-2024	GURMAIL SINGH V/S STATE ELECTION COMMISSIONER AND ORS Mr. Abhinav Oberoi, Advocate
2	111	CWP-26264-2024	BALJIT SINGH NAYAK VS STATE OF HARYANA AND OTHERS Mr. Ashu Kaushik, Advocate
3	121	CWP-26747-2024	RANI KAUR V/S STATE ELECTION COMMISSIONER AND OTHERS Mr. Arun Bansal, Advocate, Mr. Amandeep Gill, Advocate and Mr. Anubhav Bansal, Advocate
4	122	CWP-26793-2024	PARAMJIT KAUR V/S STATE ELECTION COMMISSIONER AND ORS Mr. Abhinav Oberoi, Advocate
5	123	CWP-26921-2024	SHEETAL V/S STATE OF PUNJAB AND ORS Mr. Dhawaljeet, Advocate
6	124	CWP-27153-2024	SHAMIM CHAUDHARY V/S STATE OF PUNJAB AND ORS. Mr. Dhawaljeet, Advocate
7	125	CWP-27253-2024	JASWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Dhawaljeet, Advocate
8	126	CWP-27289-2024	KUNDAN LAL AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Arun Bansal, Advocate, Mr. Amandeep Gill, Advocate and Mr. Anubhav Bansal, Advocate
9	127	CWP-27296-2024	SUKHWINDER SINGH AND ANR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Dhawaljeet, Advocate
10	128	CWP-27347-2024	RAM LUBHAIA AND ANR V/S STATE OF PUNJAB AND ORS Mr. Dhawaljeet, Advocate
11	129	CWP-27362-2024	SULKSHANA DEVI AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Dhawaljeet, Advocate
12	130	CWP-27398-2024	KAMALPREET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Arun Bansal, Advocate, Mr. Amandeep Gill, Advocate and Mr. Anubhav Bansal, Advocate
13	131	CWP-26690-2024	JAGJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Lovish Arora, Advocate
14	132	CWP-26693-2024	JASWANT SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. S.P. Soi, Advocate
15	133	CWP-26694-2024	JASVIR KAUR V/S STATE OF PUNJAB AND ORS Mr. S.P. Soi, Advocate
16	134	CWP-26695-2024	RAJWINDER KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Sandeep Sharma, Advocate Mr. Nitin Narula, Advocate Dr. Puneet Kaur Sekhon, Advocate
17	135	CWP-26697-2024	HAKEWAL SINGH @ HARKANWAL SINGH V/S STATE OF PUNJAB AND ORS Mr. Sunny Kumar, Advocate
18	136	CWP-26698-2024	AMRIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Vikas Bali, Advocate



2024:PHHC:135791-DB



19	137	CWP-26699-2024	BALWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ashish Goklaney, Advocate
20	138	CWP-26700-2024	VARINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Simran Jit Singh, Advocate
21	139	CWP-26701-2024	GURPREET MEHTA V/S STATE OF PUNJAB AND ORS Mr. Sangram S. Saron, Advocate and Ms. Shubreet Kaur, Advocate
22	140	CWP-26702-2024	KULDEEP SINGH V/S STATE OF PUNJAB AND ORS Mr. Manish Kumar, Advocate
23	141	CWP-26703-2024	RANDHIR SINGH V/S STATE OF PUNJAB AND ORS. Mr. Sumeet Pal Singh Khaira, Advocate
24	142	CWP-26705-2024	VAJIR SINGH V/S STATE OF PUNJAB AND ORS. Mr. Kushagra Mahajan, Advocate
25	143	CWP-26706-2024	AKASH AND ORS V/S STATE OF PUNJAB AND ORS Ms. Shubreet Kaur, Advocate
26	144	CWP-26707-2024	KULJINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. B.S. Bajwa, Advocate and Mr. Manthan Pathania, Advocate
27	145	CWP-26709-2024	MALKEET SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Munish Bhardwaj, Advocate
28	146	CWP-26710-2024	AVTAR SINGH V/S STATE OF PUNJAB AND ORS Mr. Kushagra Mahajan, Advocate



CWP-26745-2024 and connected cases

-4-

2024:PHHC:135791-DB



29	147	CWP-26711-2024	JARNAIL KAUR V/S STATE OF PUNJAB AND ORS. Mr. Vikas Arora, Advocate and Mr. Nikhil Jindal, Advocate
30	148	CWP-26713-2024	LABH SINGH V/S STATE OF PUNJAB AND ORS. Mr. Simran Jit Singh, Advocate
31	149	CWP-26714-2024	JAGTAR SINGH V/S STATE OF PUNJAB AND ORS. Mr. Atul Goyal, Advocate
32	150	CWP-26715-2024	AMANDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Rajesh Bhateja, Advocate and Mr. Onkar Singh, Advocate
33	151	CWP-26716-2024	IQBAL SINGH PANNU AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Ankur Mittal, Advocate Mr. Lalit Singla, Advocate Ms. Kushaldeep Kaur, Advocate
34	152	CWP-26717-2024	BALJEET KAUR VS STATE OF PUNJAB AND ORS. Mr. Suvir Sidhu, Advocate and Mr. Rahul Kesar, Advocate Mr. Jashandeep Singh Bains, Advocate
35	153	CWP-26718-2024	UPVINDER PAL SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jasvir Yadav Sr. Advocate with Mr. Nitish Sharma, Advocate Mr. Gursimrat Singh, Advocate
36	154	CWP-26719-2024	GURDEEP SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Vishal Mittal, Advocate
37	155	CWP-26720-2024	SURJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Nitin Narula, Advocate
38	156	CWP-26721-2024	JOGINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. R.S. Dhillon, Advocate
39	157	CWP-26722-2024	MONIKA AND ANR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Ashish Goklaney, Advocate
40	158	CWP-26723-2024	SANDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate, Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate, Mr. S.S. Bhullar, Advocate and Mr. S.S. Salar, Advocate
41	159	CWP-26724-2024	JASPREET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ravi Singh Advocate and Mr. Jaspreet Brar, Advocate Mr. S.S. Bhullar, Advocate
42	160	CWP-26725-2024	DARSHAN SINGH V/S STATE OF PUNJAB AND ORS Mr. Jagjit Singh, Advocate
43	161	CWP-26726-2024	HARJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Baldev S. Sidhu, Advocate
44	162	CWP-26727-2024	SUKHJIT SINGH V/S STATE OF PUNJAB AND ORS Dr. Puneet Kaur Sekhon, Advocate
45	163	CWP-26729-2024	RAJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Baldev S. Sidhu, Advocate
46	164	CWP-26730-2024	KULJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Inderjit Sharma, Advocate
47	165	CWP-26731-2024	HARJINDER SINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Kulwinder S. Lakhanpal, Advocate
48	166	CWP-26732-2024	RANDEEP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Vishal Mittal, Advocate
49	167	CWP-26734-2024	MUKHTIAR SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. B.S. Bajwa, Advocate and Mr. Manthan Pathania, Advocate
50	168	CWP-26735-2024	PRABHJOT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Barjinder Singh, Advocate
51	169	CWP-26736-2024	ARSHDEEP SINGH SEKHON V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
52	170	CWP-26738-2024	SUKHWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Simran Jit Singh, Advocate
53	171	CWP-26739-2024	JASKARAN SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dilpreet Singh Gandhi, Advocate
54	172	CWP-26740-2024	DALJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Kehar Singh Hissowal, Advocate
55	173	CWP-26742-2024	DARBARA SINGH AND ORS V/S STATE OF PUNJAB AND ORS



CWP-26745-2024 and connected cases

-7-

2024:PHHC:135791-DB



			Mr. Karan Bhardwaj, Advocate
56	174	CWP-26744-2024	AMRIT PAL KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Piyush Sharma, Advocate
57	175	CWP-26746-2024	GURSEWAK SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Karan Bhardwaj, Advocate
58	176	CWP-26748-2024	BALWANT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Simran Jit Singh, Advocate
59	177	CWP-26750-2024	PARTAP SINGH V/S THE SECRETARY GOVERNMENT OF PUNJAB AND OTHERS Mr. Sanjeev Kumar, Advocate
60	178	CWP-26751-2024	SODHI RAM AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amrit Paul Nahar, Advocate
61	179	CWP-26752-2024	BALDEV SINGH SANDHU V/S STATE OF PUNJAB AND ORS Mr. Sarabjit Singh Cheema, Advocate
62	180	CWP-26753-2024	CHARANDEEP SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Simranjeet S. Sarwara, Advocate Mr. Kulvinder Singh, Advocate
63	181	CWP-26754-2024	SUKHVIR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Simranjeet S. Sarwara, Advocate Mr. Kulvinder Singh, Advocate
64	182	CWP-26756-2024	NAVROOP KAUR V/S STATE OF PUNJAB AND ORS Mr. Mandhir Singh Virk, Advocate
65	183	CWP-26757-2024	MANINDERJEET SINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Ms. Navdeep Kaur Brar, Advocate
66	184	CWP-26758-2024	JAGJIT SINGH SAMRA V/S STATE OF PUNJAB AND OTHERS Mr. Simran Jit Singh, Advocate
67	185	CWP-26759-2024	JAGDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate and Mr. Tushar Sharma, Advocate
68	186	CWP-26760-2024	AMAN DEEP SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jaspal S. Pannu, Advocate
69	187	CWP-26761-2024	SUKHPREET KAUR SAHARAN AND ANR V/S STATE OF PUNJAB AND ORS Mr. Inderjit Singh, Advocate and Mr. Ravi Singh, Advocate Mr. Inder Brar, Advocate
70	188	CWP-26762-2024	JAGJEET SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Karanjeet Singh Brar, Advocate
71	189	CWP-26763-2024	BEANT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Parambir Singh, Advocate
72	190	CWP-26764-2024	VEERPAL KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Mohan Singh Chauhan, Advocate
73	191	CWP-26765-2024	RANDEEP SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Jaspal S. Pannu, Advocate
74	192	CWP-26766-2024	KARNAIL SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Garg, Advocate



2024:PHHC:135791-DB



75	193	CWP-26768-2024	BINDERPAL KAUR VS STATE OF PUNJAB AND ORS Mr. Sukhdeep Singh Bhinder, Advocate
76	194	CWP-26769-2024	SHIVRAJ SINGH V/S STATE OF PUNJAB AND ORS Mr. Sukhdeep Singh Bhinder, Advocate
77	195	CWP-26770-2024	LAKHVEER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
78	196	CWP-26771-2024	RANJIT SINGH V/S THE SECRETARY GOVERNMENT OF PUNJAB AND OTHERS Mr. Sanjeev Kumar, Advocate
79	197	CWP-26772-2024	BALJINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Manjinder Bhullar, Advocate
80	198	CWP-26773-2024	HARJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Sukhdeep Singh Bhinder, Advocate
81	199	CWP-26774-2024	ARASHDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan Advocate
82	200	CWP-26775-2024	HARBJHAN SINGH SIDHU V/S STATE OF PUNJAB AND ORS Mr. Nikhil Ghai, Advocate
83	201	CWP-26776-2024	DALJINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Kulwinder S. Lakhanpal, Advocate
84	202	CWP-26777-2024	SAHEJBEER SIINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Baldev S. Sidhu, Advocate
85	203	CWP-26778-2024	MANPREET KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Ritesh Pandey, Advocate
86	204	CWP-26779-2024	HANS SINGH V/S STATE OF PUNJAB AND ORS Mr. J.K. Singla, Advocate and Mr. Jatinder Singla, Advocate Ms. Shivani Singla, Advocate Ms. Suman Rani, Advocate
87	205	CWP-26780-2024	PARAMPAL SINGH BAJWA AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
88	206	CWP-26781-2024	BACHITTER SINGH V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal Sr. Advocate with Mr. Nilesh Bhardwaj, Advocate and Mr. Shrenik Jain, Advocate Mr. J.K. Singla, Advocate, Mr. Jatinder Singla, Advocate and Ms. Shivani Singla, Advocate
89	207	CWP-26783-2024	HARVINDER SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
90	208	CWP-26784-2024	AMARBIR KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Gursahib Singh Hundal, Advocate
91	209	CWP-26785-2024	GULWINDER SINGH DHALIWAL V/S STATE OF PUNJAB AND OTHERS Mr. R.M. Sharma, Advocate
92	210	CWP-26786-2024	PARTAP SINGH V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Pratham Sethi, Advocate
93	211	CWP-26787-2024	BALWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sunil Garg Advocate
94	213	CWP-26789-2024	RUPINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate Mr. Simranjot Singh, Advocate Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
95	214	CWP-26790-2024	MANPREET KAUR VS STATE OF PUNJAB Mr. Suvir Sidhu, Advocate Mr. Rahul Kesar, Advocate Mr. Suvir Sidhu, Advocate Mr. Rahul Kesar, Advocate and Mr. Jashandeep Singh Bains, Advocate
96	215	CWP-26795-2024	KAJAL V/S STATE ELECTION COMMISSION AND ORS Mr. Manpreet Singh, Advocate
97	216	CWP-26796-2024	HARVINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Ms. Manmohan Kaur, Advocate
98	217	CWP-26798-2024	JIOUN SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Jatinder Pal Singh, Advocate
99	218	CWP-26799-2024	PRABBJOT SINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Jimmy Singla, Advocate
100	219	CWP-26800-2024	RAJ KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate Mr. Simranjot singh, Advocate Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
101	220	CWP-26803-2024	HARJOT SINGH V/S STATE OF PUNJAB AND ORS Mr. Agam Kumar Jund, Advocate
102	221	CWP-26804-2024	SARABJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan, Advocate
103	222	CWP-26807-2024	KULWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Tejbir Singh, Advocate
104	223	CWP-26808-2024	JASWANT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Manjinder Bhullar, Advocate
105	224	CWP-26809-2024	SANTOSH KUMARI V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
106	225	CWP-26810-2024	VEERPAL KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S.



2024:PHHC:135791-DB



			Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate, Mr. S.S. Bhullar, Advocate, Mr. Nilesh Bhardwaj, Advocate Mr. Shrenik Jain, Advocate and Dr. Puneet Kaur Sekhon, Advocate
107	226	CWP-26811-2024	SARABJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan Advocate
108	227	CWP-26814-2024	JAGDEEP SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
109	228	CWP-26815-2024	SUKHCHAIN KAUR V/S STATE OF PUNJAB AND ORS Mr. Kulwinder S. Lakhanpal, Advocate
110	229	CWP-26817-2024	SHANTI V/S STATE OF PUNJAB AND ORS Mr. R.K. Grewal, Advocate
111	230	CWP-26819-2024	GURJANT SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Tejbir Singh, Advocate
112	231	CWP-26820-2024	SUNITA V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
113	232	CWP-26821-2024	SARABJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
114	233	CWP-26822-2024	HARJIT KAUR AND ORS V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS Mr. Dilpreet Singh Gandhi, Advocate
115	234	CWP-26823-2024	SURINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ram Bilas Gupta, Advocate
116	235	CWP-26824-2024	SEOPAL KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
117	236	CWP-26825-2024	HARDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
118	237	CWP-26826-2024	GURJEET KAUR V/S STATE OF PUNJAB AND ORS Mr. S S Sidhu, Advocate
119	238	CWP-26827-2024	MANJEET KAUR V/S STATE OF PUNJAB AND OTHER Mr. Munish Gulati, Advocate
120	239	CWP-26828-2024	VEERO BAI V/S STATE ELECTION COMMISSION PUNJAB AND OTHERS Mr. Prabhjot Singh, Advocate
121	240	CWP-26829-2024	GURMEET SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ajay Pal Singh Rehan, Advocate
122	241	CWP-26830-2024	JOGINDER SINGH V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Abhishek Batta, Advocate
123	242	CWP-26831-2024	SARBJEET SINGH @ SARABJEET SINGH @ SARABJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh, Advocate and Mr. Tanveer Singh, Advocate
124	243	CWP-26832-2024	ANGREJ SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
125	244	CWP-26833-2024	KULBIR SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Dheeraj Mahajan, Advocate
126	245	CWP-26835-2024	RAMANJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sukhbir Maandi, Advocate
127	246	CWP-26836-2024	MANPREET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
128	247	CWP-26837-2024	AMARJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
129	248	CWP-26838-2024	JASBIR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Ankur Jain, Advocate
130	249	CWP-26839-2024	HARDEEP SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Chanchal Singla, Advocate Ms. Tarranum, Advocate and



2024:PHHC:135791-DB



			Ms. Kavita, Advocate
131	250	CWP-26840-2024	HARPAL SINGH V/S STATE OF PUNJAB AND ORS Mr. Gurminder Singh Salana, Advocate
132	251	CWP-26841-2024	PARAMJIT SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Simran Jit Singh, Advocate
133	252	CWP-26842-2024	HARJINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate, Mr. Simranjot Singh, Advocate, Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
134	253	CWP-26843-2024	MANPREET SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Ankur Jain, Advocate
135	254	CWP-26844-2024	NIRMAL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Joginderpal Devgan, Advocate
136	255	CWP-26845-2024	BHUPINDERJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Dr. Puneet Kaur Sekhon, Advocate
137	256	CWP-26846-2024	KULJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. R.S. Sekhon, Advocate
138	257	CWP-26847-2024	AMRINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Prashant Bansal, Advocate
139	258	CWP-26849-2024	CHHINDERPAL SINGH AND ORS V/S



2024:PHHC:135791-DB



			STATE OF PUNJAB AND ORS Mr. Harchand Singh Batth Advocate
140	259	CWP-26850-2024	NEETU NANDA AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Vikrant Thakur, Advocate
141	260	CWP-26851-2024	RAJWANT KAUR V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
142	261	CWP-26852-2024	JARNAIL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Munish Gulati, Advocate
143	262	CWP-26855-2024	SUNDERJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Mandhir Singh Virk, Advocate
144	263	CWP-26856-2024	SUKHWINDER SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Mahesh Sharma, Advocate
145	264	CWP-26857-2024	NAIB SINGH V/S STATE OF PUNJAB AND ORS Mr. Arjun Kapur, Advocate
146	265	CWP-26858-2024	SANDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jaspal S. Pannu, Advocate
147	266	CWP-26860-2024	KARAMJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Sukhbir Maandi, Advocate
148	267	CWP-26861-2024	RAJVINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate



2024:PHHC:135791-DB



149	268	CWP-26862-2024	JASWANT SINGH V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate, Mr. Simranjot singh, Advocate, Ms. Bhumika Sachan, Advocate and Mr. Hritik Sharma, Advocate
150	269	CWP-26863-2024	SARWAN SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Atinderpal Singh, Advocate
151	270	CWP-26864-2024	BALWINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amit Arora, Advocate
152	271	CWP-26865-2024	HARJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jaspal S. Pannu, Advocate
153	272	CWP-26866-2024	MANDEEP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Atinderpal Singh, Advocate
154	273	CWP-26868-2024	MANJIT SINGH V/S STATE OF PUNJAB AND OTHERS Ms. Satinder Kaur, Advocate
155	274	CWP-26870-2024	KULWINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Kuljinder Singh Billing, Advocate
156	275	CWP-26871-2024	JAGMOHAN SINGH V/S STATE OF PUNJAB AND ORS Mr. Gurminder Singh Salana, Advocate
157	276	CWP-26872-2024	LOVEPREET SINGH AND ANR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Ajay Pal Singh Rehan, Advocate
158	277	CWP-26873-2024	BIKRAMJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Anosh Samson, Advocate
159	278	CWP-26874-2024	AJAY KUMAR V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh, Advocate and Mr. Tanveer Singh, Advocate
160	279	CWP-26875-2024	SUKHBIR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Anosh Samson, Advocate Mr. Gagandeep Singh Virk, Advocate
161	280	CWP-26877-2024	JASVEER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Savreet Brar, Advocate
162	281	CWP-26878-2024	BALJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
163	282	CWP-26880-2024	BALJIT KAUR V/S STATE OF PUNJAB AND ORS Dr. Puneet Kaur Sekhon, Advocate
164	283	CWP-26881-2024	LAKHWINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Abhishek Singla, Advocate with Mr. Ankit Kumar Garg, Advocate and Ms. Tanya Sehgal, Advocate
165	284	CWP-26882-2024	BIPANPAL SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate, Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh,



2024:PHHC:135791-DB



			Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate, Mr. Ravi Singh Advocate, Mr. Jaspreet Brar, Advocate and Mr. S.S. Bhullar, Advocate
166	285	CWP-26883-2024	RAJESH KUMAR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Arjun Kapur, Advocate
167	286	CWP-26884-2024	RAJBIR KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ankit Bishnoi, Advocate
168	287	CWP-26885-2024	MANJIT KAUR V/S THE STATE ELECTION COMMISSION, PUNJAB AND OTHERS Mr. H.S. Dhindsa, Advocate, Mr. Ramandeep Singh, Advocate, Mr. G.S. Gurna, Advocate and Mr. Praagbir S. Dhindsa, Advocate
169	288	CWP-26886-2024	JOGINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
170	289	CWP-26887-2024	PARGAT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Joginderpal Devgan, Advocate
171	290	CWP-26888-2024	VIKAS SHARMA V/S STATE ELECTION COMMISSIONER AND ORS Mr. Abhinav Oberoi, Advocate
172	291	CWP-26889-2024	GUPAL SINGH V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
173	292	CWP-26890-2024	VISHAVJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Gaurav Datta, Advocate



2024:PHHC:135791-DB



174	293	CWP-26892-2024	GURDEEP SINGH ALIAS GURDEEP SINGH JHAJJ V/S STATE OF PUNJAB AND OTHERS Mr. Akshay Chadha, Advocate
175	294	CWP-26893-2024	TEJINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Ashir Gulati, Advocate and Mr. Tarun Deora, Advocate
176	295	CWP-26894-2024	PARAMJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan, Advocate
177	296	CWP-26895-2024	HARDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan, Advocate
178	297	CWP-26896-2024	SURJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Surinder Thakur, Advocate
179	298	CWP-26897-2024	SUKHBIR SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Dheeraj Mahajan, Advocate
180	299	CWP-26898-2024	JASWINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. R.S. Sekhon, Advocate
181	300	CWP-26900-2024	AMANDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Baldev S. Sidhu, Advocate
182	301	CWP-26901-2024	SARBJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Jaskamal Singh Grewal, Advocate
183	302	CWP-26902-2024	PARGAT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Dheeraj Mahajan, Advocate
184	303	CWP-26903-2024	KIRPAL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Ashir Gulati, Advocate and Mr. Tarun Deora, Advocate
185	304	CWP-26904-2024	KIRANJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ashir Gulati, Advocate and Mr. Tarun Deora, Advocate
186	305	CWP-26906-2024	RAJVIR KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate, Mr. S.S. Bhullar, Advocate, Mr. Ravi Singh Advocate, Mr. Jaspreet Brar, Advocate and Mr. S.S. Bhullar, Advocate
187	306	CWP-26907-2024	PARAMJIT KAUR AND OTHER V/S STATE OF PUNJAB AND OTHERS Ms. Rashika Bansal, Advocate
188	307	CWP-26908-2024	SULTAN SEWAK SINGH MALHI V/S STATE OF PUNJAB AND ORS Mr. Buta Singh, Advocate
189	308	CWP-26909-2024	INDERJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Dheeraj Mahajan, Advocate
190	309	CWP-26910-2024	AMRINDER SINGH V/S STATE ELECTION COMMISSION, PUNJAB AND OTHERS Mr. Prabhjot Singh, Advocate
191	310	CWP-26911-2024	SAHIL V/S STATE OF PUNJAB AND



2024:PHHC:135791-DB



			OTHERS Mr. Ashir Gulati, Advocate Mr. Tarun Deora, Advocate
192	311	CWP-26912-2024	AMARJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal Sr. Advocate with Mr. Nilesh Bhardwaj, Advocate and Mr. Shrenik Jain, Advocate
193	312	CWP-26913-2024	BALWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Kehar Singh Hissowal, Advocate
194	313	CWP-26914-2024	YUNAS MASIH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. G.S. Randhawa, Advocate
195	314	CWP-26915-2024	GURWINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. R.S. Sekhon, Advocate
196	315	CWP-26916-2024	GURPREET SINGH VIRK AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Chanchal Singla, Advocate, Ms. Tarranum, Advocate and Ms. Kavita, Advocate
197	316	CWP-26917-2024	BALJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
198	317	CWP-26918-2024	RAJ BALA V/S STATE OF PUNJAB AND ORS Mr. Simranjeet S. Sarwara, Advocate, Mr. S.P.S. Chakkal, Advocate
199	318	CWP-26919-2024	HARBHINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Amarjot Kaur, Advocate
200	319	CWP-26920-2024	SUKHDEV SINGH AND ANR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. S S Grewal, Advocate
201	320	CWP-26923-2024	GURWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ranjeet Singh, Advocate
202	321	CWP-26924-2024	SURJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amandeep Singh Jattana, Advocate
203	322	CWP-26927-2024	DEEPAK SHARDA AND ORS V/S STATE OF PUNJAB AND ORS Mr. Luvinder Sofat, Advocate
204	323	CWP-26928-2024	SANJEEV INDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Rakeshinder Singh Sidhu, Advocate
205	324	CWP-26931-2024	BHAJAN SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. G.S. Randhawa, Advocate
206	325	CWP-26932-2024	SUKHCHAIN KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gaganvir Singh Gill, Advocate
207	327	CWP-26934-2024	KULMEET SINGH V/S STATE OF PUNJAB AND ORS Mr. Kuldip Singh, Advocate
208	328	CWP-26935-2024	MEHAL SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. B.S. Bajwa, Advocate and Mr. Manthan Pathania, Advocate
209	329	CWP-26936-2024	SARABJIT KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sandeep Sharma, Advocate Mr. Nitin Narula, Advocate
210	330	CWP-26937-2024	GIYAN SINGH V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. R.S. Sekhon, Advocate
211	332	CWP-26939-2024	BALKAR SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Himmat Singh Sidhu, Advocate
212	333	CWP-26940-2024	GURPREET SINGH V/S STATE OF PUNJAB AND ORS. Mr. Nand Lal Sammi, Advocate
213	334	CWP-26941-2024	PARAMJIT AND ORS V/S STATE OF PUNJAB AND ORS Mr. Prince Sarangal, Advocate
214	336	CWP-26943-2024	RAJWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Vikas Mehsempuri, Advocate
215	337	CWP-26944-2024	RAJ RANI V/S STATE OF PUNJAB AND OTHERS Mr. Vaneet Thakur, Advocate
216	338	CWP-26945-2024	SUKHWINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Lakhwinder Singh Mann, Advocate
217	339	CWP-26946-2024	MATHUL MASIH V/S STATE OF PUNJAB AND ORS. Mr. Inderjit Sharma, Advocate
218	340	CWP-26947-2024	SARABJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ashish Goklaney, Advocate
219	341	CWP-26948-2024	TEJBIR SINGH V/S STATE OF PUNJAB AND ORS. Mr. Prateek Pandit, Advocate
220	342	CWP-26949-2024	KAMALJEET KAUR V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND OTHERS Mr. Arihant Goyal, Advocate
221	343	CWP-26950-2024	JASPREET KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Arshvir Singh Sandhu, Advocate
222	344	CWP-26951-2024	HARJINDER KAUR V/S STATE OF PUNJAB AND ORS Dr. Puneet Kaur Sekhon, Advocate
223	345	CWP-26952-2024	KARAMJIT KAUR V/S STATE OF PUNJAB AND OTHERS Ms. Tarranum Madan, Advocate
224	346	CWP-26953-2024	HARMAN JEET ALIAS HARMANJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Supinder Singh Sohi, Advocate
225	347	CWP-26954-2024	ASHA RANI V/S STATE OF PUNJAB AND OTHERS Mr. P.H.S. Pannu, Advocate
226	348	CWP-26955-2024	LABH SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Manish Gilhotra, Advocate
227	349	CWP-26956-2024	SHARANJIT KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sukhbir Maandi, Advocate
228	350	CWP-26957-2024	RAGHBIR SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Sukhbir Maandi, Advocate
229	351	CWP-26958-2024	GURDIT SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Hasrat Brar, Advocate
230	352	CWP-26959-2024	SARABJEET KAUR AND ORS V/S STATE



			OF PUNJAB AND ORS Mr. Hasrat Brar, Advocate
231	353	CWP-26960-2024	GAURAV KUMAR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Hasrat Brar, Advocate
232	354	CWP-26961-2024	DILBAG SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Sukhbir Maandi, Advocate
233	355	CWP-26962-2024	DAVINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. S.S. Salar, Advocate
234	356	CWP-26963-2024	HARJIT KAUR V/S STATE OF PUNJAB AND OTHERS Dr. Puneet Kaur Sekhon, Advocate
235	357	CWP-26964-2024	LAKHWINDER SINGH VS STATE OF PUNJAB AND ORS Mr. Amandeep Singh Manaise, Advocate
236	358	CWP-26965-2024	SILO DEVI V/S STATE OF PUNJAB AND OTHERS Mr. R.M. Sharma, Advocate
237	359	CWP-26966-2024	VEERPAL KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Rajbinder Singh Sidhu, Advocate
238	361	CWP-26968-2024	RAJBIR KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Atul Goyal, Advocate
239	362	CWP-26969-2024	KULBIR SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta Advocate
240	363	CWP-26970-2024	GURDEV SINGH AND OTHERS V/S STATE



2024:PHHC:135791-DB



			OF PUNJAB AND OTHERS Mr. Ritesh Pandey, Advocate
241	364	CWP-26971-2024	SIMRANJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Hakam Singh, Advocate
242	365	CWP-26972-2024	HARMEET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ritesh Pandey, Advocate
243	366	CWP-26973-2024	GAGANDEEP SINGH V/S STATE OF PUNJAB AND OTHERS Mr. G B S Dhillon, Advocate
244	368	CWP-26975-2024	CHAIN SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Bhupinder Banga, Advocate
245	370	CWP-26977-2024	MANJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Chanakya Batta, Advocate
246	371	CWP-26978-2024	RAJWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. S S Grewal, Advocate
247	372	CWP-26979-2024	AMANPREET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
248	373	CWP-26980-2024	RAJWANT KAUR V/S STATE OF PUNJAB AND ORS. Ms. Simrat Kaur, Advocate
249	374	CWP-26981-2024	HARNAVJOT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra,



2024:PHHC:135791-DB



			Advocate and Mr. Nishant Sehgal, Advocate
250	375	CWP-26982-2024	LAKHWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Vikas Gupta Advocate
251	376	CWP-26983-2024	BALJINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Rajesh Kapila, Advocate and Ms. Himani Kapila, Advocate
252	377	CWP-26984-2024	AMANDEEP SINGH V/S STATE OF PUNJAB AND ORS Mr. Gurlal Singh Sandhu, Advocate
253	378	CWP-26985-2024	RAJINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ankush Verma, Advocate
254	380	CWP-26987-2024	RAMANDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. P.H.S. Pannu, Advocate
255	381	CWP-26988-2024	MUNISH KUMAR V/S STATE OF PUNJAB AND ORS. Mr. Rajinder Mathur, Advocate
256	382	CWP-26989-2024	RAJWINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Kushagra Mahajan, Advocate
257	383	CWP-26990-2024	RUPINDERJIT KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ritesh Pandey, Advocate
258	384	CWP-26991-2024	JAGTAR SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
259	385	CWP-26992-2024	RANJIT KAUR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. G.S. Randhawa, Advocate
260	386	CWP-26993-2024	HARPREET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ritesh Pandey, Advocate
261	387	CWP-26994-2024	JAI HARI CHAND V/S STATE OF PUNJAB AND OTHERS Mr. Vaneet Thakur, Advocate
262	388	CWP-26995-2024	NARINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Nitin Narula, Advocate
263	389	CWP-26996-2024	KULWANT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gurinder Singh Bhandari, Advocate
264	390	CWP-26997-2024	BAWA SINGH V/S STATE OF PUNJAB AND ORS. Mr. Sandeep Sharma, Advocate and Mr. Nitin Narula, Advocate
265	391	CWP-26998-2024	JYOTI AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ritesh Pandey, Advocate
266	392	CWP-26999-2024	GURDEV KAUR V/S STATE OF PUNJAB AND ORS Mr. Tanvir Joshi, Advocate
267	393	CWP-27000-2024	DARSHAN KAUR V/S STATE OF PUNJAB AND ORS Mr. Pushp Jain, Advocate
268	394	CWP-27001-2024	ASHOK KUMAR V/S STATE ELECTION COMMISSION AND ORS Mr. Abhinav Oberoi, Advocate
269	395	CWP-27002-2024	LAKHVIR SINGH AND ANR V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS Mr. Kehar Singh Hissowal, Advocate
270	396	CWP-27003-2024	HARJINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Vipin Mahajan, Advocate
271	397	CWP-27004-2024	PARAMJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Mohan Singh Chauhan, Advocate
272	398	CWP-27005-2024	MANPREET SINGH V/S STATE OF PUNJAB AND ORS Mr. Abdul Aziz, Advocate
273	399	CWP-27006-2024	DAWINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. R.M. Sharma, Advocate
274	400	CWP-27007-2024	KARANJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
275	401	CWP-27008-2024	LAKHWINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
276	402	CWP-27009-2024	SUKHVIR KAUR ALIAS SUKHBEER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Onkar Singh Batalvi, Advocate
277	403	CWP-27010-2024	BALDEV SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Surinder Garg, Advocate
278	404	CWP-27011-2024	NARINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS



			Mr. Ajay Pal Singh Rehan, Advocate
279	405	CWP-27012-2024	MANDEEP KAUR AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Rajesh Kapila, Advocate and Ms. Himani Kapila, Advocate
280	406	CWP-27013-2024	SANJAY KUMAR V/S STATE OF PUNJAB AND ORS Mr. Kanwaljeet Singh Derabassi, Advocate
281	407	CWP-27014-2024	AMARJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Simran Jit Singh, Advocate
282	408	CWP-27015-2024	SANDEEP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ravinder Singh Sampla, Advocate
283	409	CWP-27016-2024	SUMAN V/S STATE OF PUNJAB AND OTHERS Mr. Vipin Mahajan, Advocate
284	410	CWP-27017-2024	MALKEET SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Harpal Singh, Advocate
285	411	CWP-27018-2024	ANMOLDEEP KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
286	412	CWP-27019-2024	SWARAN SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
287	414	CWP-27021-2024	KULWANT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra,



2024:PHHC:135791-DB



			Advocate and Mr. Nishant Sehgal, Advocate
288	415	CWP-27022-2024	BALWINDER SINGH V/S STATE OF PUNJAB AND ORS. Mr. Rakesh Kumar Kachura, Advocate
289	416	CWP-27023-2024	HARJIT SINGH GILL AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Stephan Masih, Advocate
290	417	CWP-27024-2024	GURWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
291	418	CWP-27025-2024	JAGSEER SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Lovish Arora, Advocate
292	419	CWP-27026-2024	SUKHJINDER SINGH DHILLON V/S STATE OF PUNJAB AND ORS Mr. Jimmy Singla, Advocate
293	420	CWP-27027-2024	JANAK RAJ V/S STATE OF PUNJAB AND OTHERS Mr. Supinder Singh Sohi, Advocate
294	421	CWP-27028-2024	JASVEER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amar Jeet, Advocate
295	423	CWP-27030-2024	BALJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. R.K.Arya, Advocate
296	424	CWP-27031-2024	SHINGARA SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Gurnoor Singh Sethi, Advocate
297	425	CWP-27032-2024	KAMALJIT SINGH V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Gurnoor Singh Sethi, Advocate
298	426	CWP-27033-2024	KALWINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
299	427	CWP-27034-2024	CHARANJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Tarun Jhatta, Advocate, Mr. Jaspreet Singh, Advocate and Mr. K.R. Dhawan, Advocate
300	428	CWP-27036-2024	CHARANJEET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Raghav Goyal Chandiwala, Advocate
301	430	CWP-27038-2024	MANGALJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. B.S. Bajwa, Advocate and Mr. Manthan Pathania, Advocate
302	431	CWP-27039-2024	KARAMJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Bhullar, Advocate
303	432	CWP-27040-2024	HARMANJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Jasvir Singh Dhaliwal, Advocate
304	433	CWP-27041-2024	HARPREET KAUR V/S STATE ELECTION COMMISSIONER AND ORS Mr. Abhinav Oberoi, Advocate
305	434	CWP-27042-2024	RAJWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gurmeet Singh Saini, Advocate
306	435	CWP-27043-2024	JAMMU KASHMIR SINGH V/S STATE OF PUNJAB AND ORS Mr. Ashish Bansal, Advocate



2024:PHHC:135791-DB



307	436	CWP-27044-2024	KULWINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. B.S. Bajwa, Advocate and Mr. Manthan Pathania, Advocate
308	437	CWP-27045-2024	MANKARANVIR SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Harmanjeet Singh Dhaliwal, Advocate
309	438	CWP-27046-2024	HARJINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sandeep Arora, Advocate
310	440	CWP-27048-2024	DANNY SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Avtar Singh Khinda, Advocate
311	441	CWP-27049-2024	RAJWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ravinder Singh Sampla, Advocate
312	442	CWP-27050-2024	RAJ SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Rajesh Kapila, Advocate, Ms. Himani Kapila, Advocate and Mr. Buta Singh, Advocate
313	443	CWP-27051-2024	MUKHTAR KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Navdeep Kaur Brar, Advocate
314	444	CWP-27052-2024	LAKHBIR KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Deepak Arora, Advocate
315	445	CWP-27053-2024	NARINDER SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Manjinder Bhullar, Advocate
316	446	CWP-27054-2024	JASPAL SINGH AND ORS. V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Buta Singh, Advocate
317	447	CWP-27055-2024	SUKHCHAIN SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Manjinder Bhullar, Advocate
318	448	CWP-27056-2024	IQBAL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Satbir Singh Gill, Advocate
319	449	CWP-27057-2024	JASWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Bhullar, Advocate
320	450	CWP-27058-2024	JITENDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Bhullar, Advocate
321	451	CWP-27059-2024	KASHMIR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
322	452	CWP-27060-2024	SARBJEET SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. HS Dhandi, Advocate
323	453	CWP-27061-2024	RAVINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Virender Soni, Advocate
324	454	CWP-27062-2024	DHARAMVEER V/S STATE OF PUNJAB AND OTHERS Mr. G.P.S. Ghuman, Advocate
325	455	CWP-27063-2024	GURTEJ SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Virender Soni, Advocate
326	456	CWP-27064-2024	HARJINDER KAUR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Manjinder Bhullar, Advocate
327	457	CWP-27065-2024	SUDESH RANI V/S STATE OF PUNJAB AND ORS Mr. Kanwaljeet Singh Derabassi, Advocate
328	458	CWP-27066-2024	GURDARSHAN SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Bhullar, Advocate
329	459	CWP-27067-2024	RASVINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gurinder Singh Dhot, Advocate
330	460	CWP-27068-2024	ARWINDER PAL SINGH V/S STATE OF PUNJAB AND ORS Mr. Manjinder Bhullar, Advocate
331	461	CWP-27069-2024	NIRMAL KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Manjinder Bhullar, Advocate
332	462	CWP-27070-2024	BALWINDER KAUR V/S STATE OF PUNJAB AND ORS. Mr. Mohan Singla Advocate
333	463	CWP-27071-2024	GURLAL SINGH V/S STATE OF PUNJAB AND ORS Mr. Sandeep Sharma, Advocate and Mr. Nitin Narula, Advocate
334	464	CWP-27072-2024	MANJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
335	465	CWP-27073-2024	SIMRATPAL SINGH V/S STATE ELECTION COMMISSION PUNJAB AND OTHERS Mr. Jasminder Singh Thind, Advocate
336	466	CWP-27074-2024	GURJEET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
337	467	CWP-27075-2024	PARTAP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. K.S. Brar, Advocate, Mr. Rajat Dogra, Advocate and Mr. Nishant Sehgal, Advocate
338	468	CWP-27076-2024	ARSHDEEP AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
339	469	CWP-27077-2024	SUKHWINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Harpal Singh Sidhu, Advocate
340	470	CWP-27078-2024	BALJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Baljinder Singh, Advocate
341	471	CWP-27079-2024	KULDEEP KAUR AND OTHERS V/S STATE ELECTION COMMISSION PUNJAB AND OTHERS Mr. Balbir Singh Jaswal, Advocate
342	472	CWP-27080-2024	JEEVAN JYOTI AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Sonpreet Singh Brar, Advocate
343	473	CWP-27081-2024	GAGANDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Simranjit Singh, Advocate
344	474	CWP-27082-2024	PRABHJEET KAUR V/S STATE OF PUNJAB AND ORS Mr. Inder Pal Singh, Advocate
345	475	CWP-27083-2024	JASPREET KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Tuneet Walia, Advocate
346	476	CWP-27085-2024	HARPREET KAUR V/S STATE OF PUNJAB



2024:PHHC:135791-DB



			AND OTHERS Mr. Vikas Gupta, Advocate
347	477	CWP-27086-2024	YADWINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amandeep Singh Jattana, Advocate
348	478	CWP-27087-2024	HARINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Nikhil Ghai, Advocate
349	479	CWP-27088-2024	SOHNA SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Gauravjit Singh Jagpal, Advocate
350	480	CWP-27089-2024	BHAJAN SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Sandeep Kumar Bokolia, Advocate
351	481	CWP-27090-2024	RANO BAI V/S STATE OF PUNJAB AND ORS. Mr. Baldev S. Sidhu, Advocate
352	482	CWP-27091-2024	BUTA SINGH GILL V/S STATE OF PUNJAB AND ORS Mr. Buta Singh Bairagi, Advocate
353	483	CWP-27092-2024	WASSAN SINGH V/S STATE OF PUNJAB AND ORS. Mr. Kushagra Mahajan, Advocate
354	484	CWP-27093-2024	HARMINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. HS Dhandi, Advocate
355	485	CWP-27094-2024	LAKHBIR SINGH V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with



2024:PHHC:135791-DB



			Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate, Mr. S.S. Bhullar, Advocate and Mr. Ravi Singh Advocate Mr. Jaspreet Brar, Advocate and Mr. S.S. Bhullar, Advocate
356	486	CWP-27095-2024	JAGTAR SINGH V/S STATE OF PUNJAB AND ORS Mr. Ashish Bansal, Advocate
357	487	CWP-27096-2024	JAGJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. C.L. Premy, Advocate and Ms. Amarjit Kaur, Advocate
358	488	CWP-27097-2024	JASWANT SINGH V/S STATE OF PUNJAB AND ORS Mr. Kushagra Mahajan, Advocate
359	489	CWP-27098-2024	HARPREET KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Vishesh Dogra, Advocate
360	490	CWP-27099-2024	CHARANJIT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
361	491	CWP-27100-2024	AJAY SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Prateek Pandit, Advocate
362	492	CWP-27101-2024	MANJEET KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Amar Jeet, Advocate
363	493	CWP-27102-2024	GURMUKH SINGH V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate



2024:PHHC:135791-DB



364	494	CWP-27103-2024	PRABHDEEP SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amandeep Singh Jattana, Advocate
365	495	CWP-27104-2024	BALJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. K.D. Sachdeva, Advocate Mr. G.S. Sidhu, Advocate
366	496	CWP-27105-2024	HARDIAL SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Kuljit Singh Bal, Advocate
367	497	CWP-27106-2024	NAVDEEP SINGH V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate
368	498	CWP-27107-2024	BALJIT SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. K.D. Sachdeva, Advocate Mr. G.S. Sidhu, Advocate
369	499	CWP-27108-2024	PARAMJIT KAUR V/S PUNJAB STAET ELECTION COMMISSION AND ORS. Mr. S.S. Siwach, Advocate
370	500	CWP-27109-2024	SURJITO V/S STATE OF PUNJAB AND ORS Mr. Nitin Mittal, Advocate and Mr. Satnam Singh, Advocate
371	501	CWP-27110-2024	PARAMJIT AND ORS V/S STATE OF PUNJAB AND ORS Mr. R.K. Grewal, Advocate
372	502	CWP-27111-2024	NAVNEET KAUR V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate
373	503	CWP-27112-2024	KARAMJIT SINGH V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Hitesh Pandit, Advocate
374	504	CWP-27113-2024	DALJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Rajesh Kapila, Advocate and Ms. Himani Kapila, Advocate
375	506	CWP-27115-2024	SAMERJIT SINGH V/S STATE OF PUNJAB AND ORS. Mr. Nikhil Ghai, Advocate
376	507	CWP-27116-2024	ROJI V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
377	508	CWP-27117-2024	SUKHMANDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Gaurav Datta, Advocate
378	509	CWP-27118-2024	AMANDEEP SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
379	510	CWP-27119-2024	BUTA SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate Mr. Ravi Singh Advocate, Mr. Jaspreet Brar, Advocate and Mr. S.S. Bhullar, Advocate
380	511	CWP-27120-2024	GUJREET KAUR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Gurinder Singh Dhot, Advocate
381	512	CWP-27121-2024	DAVINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Prateek Pandit, Advocate
382	513	CWP-27122-2024	GURDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Hasrat Brar, Advocate
383	514	CWP-27123-2024	GURPREET KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Hakam Singh, Advocate
384	516	CWP-27125-2024	SUKHDEV KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Harpal Singh Sidhu, Advocate
385	517	CWP-27126-2024	PARAMJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. H.S. Dhandi, Advocate
386	518	CWP-27127-2024	SATNAM SINGH V/S STATE OF PUNJAB AND ORS Mr. Chahat Goyal, Advocate
387	520	CWP-27129-2024	HARDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Nikhil Ghai, Advocate
388	521	CWP-27130-2024	RAJWANT KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Amandeep Singh Manaise, Advocate
389	523	CWP-27132-2024	MANDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Vipin Mahajan, Advocate
390	524	CWP-27133-2024	SARABJEET SINGH AND ORS V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Nikhil Ghai, Advocate
391	525	CWP-27134-2024	INDERJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Ms. Satinder Kaur, Advocate
392	526	CWP-27135-2024	RAJWANT KAUR V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
393	527	CWP-27136-2024	BIKRAMJEET SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Sourabh Singla, Advocate
394	528	CWP-27137-2024	HARJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate
395	529	CWP-27138-2024	DHARMINDER SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Rahi Mehra, Advocate
396	530	CWP-27139-2024	SUKHDEV SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jaspreet Singh Sran, Advocate
397	531	CWP-27140-2024	SANDEEP KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Harpal Singh Sidhu, Advocate
398	532	CWP-27141-2024	PARAMJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Arjunveer Sharma, Advocate
399	533	CWP-27142-2024	HARKEWAL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. S. S. Ranghi, Advocate
400	534	CWP-27143-2024	HARJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Ranjodh Singh Sidhu, Advocate
401	535	CWP-27144-2024	LAKHWINDER KAUR V/S STATE OF PUNJAB AND ORS. Mr. Sarvesh Kumar Gupta, Advocate
402	536	CWP-27145-2024	RANO BAI AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Piyush Sharma, Advocate
403	537	CWP-27146-2024	RANJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Yashpal Marken, Advocate, Mr. Nitin Kant Setia, Advocate and Mr. Sahil Sabharwal, Advocate
404	538	CWP-27147-2024	MANDEEP KAUR V/S STATE OF PUNJAB AND ORS. Mr. Nitish Bansal, Advocate
405	539	CWP-27148-2024	KAMALJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
406	540	CWP-27149-2024	GURVINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Swarn Tiwana, Advocate
407	541	CWP-27150-2024	BALBIR KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Balram Singh, Advocate
408	542	CWP-27151-2024	DALJIT SINGH BADIAL AND ORS V/S STATE OF PUNJAB AND ORS Mr. Rakesh Kumar, Advocate and



2024:PHHC:135791-DB



			Mr. Tushar Sharma, Advocate
409	544	CWP-27154-2024	KARANJIT KAUR JOHAL AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Kamaldip Singh Sidhu, Advocate
410	545	CWP-27155-2024	MANDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Manjinder Bhullar, Advocate
411	546	CWP-27156-2024	PAMITA DEVI V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate Mr. R.S. Rana, Advocate Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
412	547	CWP-27157-2024	SANDEEP KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Amandeep Singh Jattan, Advocate
413	548	CWP-27158-2024	SACHITA DEVI V/S STATE OF PUNJAB AND OTHERS Mr. Ankush Verma, Advocate
414	549	CWP-27159-2024	NIRVAIR SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Mohan Singh Chauhan, Advocate
415	551	CWP-27161-2024	GURMAIL KAUR VS STATE OF PUNJAB AND ORS Mr. Tarun Chawla, Advocate, Mr. Nitin Goswami, Advocate, Mr. Simranjot Singh, Advocate, Ms. Bhumika Sachan, Advocate, Mr. Hritik Sharma, Advocate and Mr. Lupil Gupta, Advocate
416	552	CWP-27162-2024	LAKHWINDER KAUR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Sukhdeep Singh Bhinder, Advocate
417	553	CWP-27163-2024	RANDEEP KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. A.P.S. Deol, Sr. Advocate with Mr. Vishal R. Lamba, Advocate, Mr. Himmat Singh Deol, Advocate, Mr. Arun Goyat, Advocate and Mr. Karan Kalia, Advocate
418	554	CWP-27164-2024	INDERO KAUR V/S STATE OF PUNJAB AND ORS Mr. Kushagra Mahajan, Advocate
419	555	CWP-27165-2024	GURWINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Gurbuneet Singh Randhawa, Advocate
420	556	CWP-27166-2024	HARDEEP KAUR V/S STATE OF PUNJAB AND ORS Mr. Sukhdeep Singh Bhinder, Advocate
421	557	CWP-27167-2024	GURMEET SINGH V/S STATE OF PUNJAB AND ORS Mr. Mohd. Yousaf, Advocate
422	558	CWP-27168-2024	AMRIK SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Jagjit Singh, Advocate
423	559	CWP-27169-2024	GURPREM SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate
424	560	CWP-27170-2024	PALWINDER KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Supneet Singh, Advocate Mr. Jasbir Hundal, Advocate
425	561	CWP-27171-2024	HARWINDER SINGH V/S STATE OF PUNJAB AND ORS. Mr. Saksham, Advocate



426	562	CWP-27172-2024	KASHMEER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Raman Kumar, Advocate
427	563	CWP-27173-2024	LAKHWINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
428	564	CWP-27174-2024	HARBHAJAN SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Sarbjeet Singh Khaira, Advocate
429	565	CWP-27176-2024	RANDEEP SINGH DEOL ALIAS RANDEEP SINGH V/S STATE OF PUNJAB AND ORS. Mr. Sukhbir Mandi, Advocate
430	566	CWP-27177-2024	DALJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. A.P.S. Deol, Sr. Advocate with Mr. Vishal R. Lamba, Advocate, Mr. Himmat Singh Deol, Advocate, Mr. Arun Goyat, Advocate and Mr. Karan Kalia, Advocate
431	567	CWP-27178-2024	NAIB SINGH V/S STATE OF PUNJAB AND ORS Ms. Amarjot Kaur, Advocate and Mr. Ansh Bhatti, Advocate
432	569	CWP-27180-2024	SUKHWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Simranjit Singh, Advocate
433	570	CWP-27181-2024	KULDEEP SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Singh Bhullar, Advocate



434	571	CWP-27182-2024	BANTA SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Manjinder Singh Bhullar, Advocate
435	572	CWP-27183-2024	DILBAGH SINGH V/S STATE OF PUNJAB AND ORS Mr. Gurbachan Singh Bhatia, Advocate
436	573	CWP-27184-2024	BALJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Birinder Pal, Advocate and Mr. Aayush Goyal, Advocate
437	574	CWP-27185-2024	MANJIT KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Raman Kumar, Advocate
438	575	CWP-27186-2024	CHARANJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Mahesh Sharma, Advocate
439	576	CWP-27187-2024	JASWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
440	577	CWP-27188-2024	SUKHWINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
441	578	CWP-27189-2024	JAGIR KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
442	579	CWP-27190-2024	POONAM V/S STATE OF PUNJAB AND ORS. Mr. Ankit Rana, Advocate
443	580	CWP-27191-2024	MILKHA SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Sandeep Sharma, Advocate and



			Mr. Nitin Narula, Advocate
444	581	CWP-27192-2024	CHARANJIT KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Piyush Sharma, Advocate
445	582	CWP-27193-2024	SHARNJIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ajay Pal Singh Rehan, Advocate
446	583	CWP-27194-2024	KAWALJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. H.S. Bath, Advocate
447	584	CWP-27195-2024	BALJINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Vikas Gupta, Advocate
448	585	CWP-27196-2024	BALWINDER KAUR AND ORS V/S STATE ELECTION COMMISSIONER, PUNJAB AND ORS Mr. Balbir Singh Jaswal, Advocate
449	586	CWP-27197-2024	SUNITA V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate
450	587	CWP-27198-2024	GURMEJ SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ritesh Pandey, Advocate
451	588	CWP-27199-2024	HARI SINGH V/S STATE OF PUNJAB AND ORS Mr. Amandeep Singh Manaise, Advocate
452	589	CWP-27200-2024	MANJINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Sohan Singh Rana, Advocate
453	590	CWP-27201-2024	BALJIT KAUR AND ANR V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Amandeep Singh Manaise, Advocate
454	592	CWP-27203-2024	AJIT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Nitin Mittal, Advocate and Mr. Satnam Singh, Advocate
455	594	CWP-27205-2024	KRISHAN KUMAR V/S STATE OF PUNJAB AND ORS Mr. Gurinder Singh Dhot, Advocate
456	595	CWP-27206-2024	MANBIR KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Sarbjeet Singh Khaira, Advocate
457	596	CWP-27207-2024	NAVNEET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Birinder Pal, Advocate and Mr. Aayush Goyal, Advocate
458	597	CWP-27208-2024	SARABJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
459	598	CWP-27209-2024	SAMAUN MASIH V/S STATE OF PUNJAB AND ORS. Mr. Gurbuneet Singh Randhawa, Advocate
460	599	CWP-27210-2024	RANDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
461	600	CWP-27211-2024	NAVPREET KAUR AND ANR V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
462	601	CWP-27212-2024	NISHA V/S STATE OF PUNJAB AND ORS Mr. Amarjot Kaur, Advocate
463	602	CWP-27213-2024	SUKHWINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
464	603	CWP-27214-2024	RAJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Gurdeep Singh, Advocate
465	604	CWP-27215-2024	JASBIR KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Bajwa, Advocate
466	605	CWP-27216-2024	BALWINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. B.S. Khaira, Advocate Mr. Sukhbir Maandi, Advocate
467	606	CWP-27217-2024	BALWINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
468	607	CWP-27218-2024	SWARAN KAUR V/S STATE OF PUNJAB AND ORS Mr. Lovish Arora, Advocate Ms. Amisha Goyal, Advocate and Mr. Gajraj Singh Khiva, Advocate
469	608	CWP-27219-2024	GURPREET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Baljinder Singh Ichhewal, Advocate
470	609	CWP-27220-2024	AMARJIT KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
471	611	CWP-27222-2024	HARWINDER SINGH V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS. Mr. Surinder Garg, Advocate
472	612	CWP-27223-2024	KARMJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate Mr. Simranjot Singh, Advocate Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
473	615	CWP-27226-2024	SUKHWANJIT AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
474	618	CWP-27229-2024	SEWAK SINGH MANN V/S STATE OF PUNJAB AND ORS Mr. Arihant Goyal, Advocate
475	619	CWP-27230-2024	GURNAM SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
476	620	CWP-27231-2024	RAJWINDER KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Amandeep Singh Jattana, Advocate
477	621	CWP-27232-2024	RANI V/S STATE OF PUNJAB AND ORS Mr. Kushagra Mahajan, Advocate
478	623	CWP-27234-2024	CHHINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Kulbir Singh Sekhon, Advocate
479	624	CWP-27235-2024	GURJIT SINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. G.B.S. Dhillon, Advocate
480	625	CWP-27236-2024	RANJIT SINGH V/S STATE OF PUNJAB AND ORS Mr. Kushagra Mahajan, Advocate
481	626	CWP-27237-2024	PARVEEN KUMAR AND ANR V/S STATE OF PUNJAB AND ORS Ms. Kuljeet Kaur, Advocate
482	627	CWP-27238-2024	SUKHA RAM V/S STATE OF PUNJAB AND ORS Ms. Kriteka Sheokand, Advocate with Mr. Naveen Sheokand, Advocate
483	628	CWP-27239-2024	MANJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Gagandeep Singh Simble, Advocate
484	630	CWP-27241-2024	RAJVINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. G. B. S. Dhillon, Advocate
485	631	CWP-27242-2024	JYOTI KAUR V/S STATE OF PUNJAB AND ORS. Mr. Nitish Bansal, Advocate
486	632	CWP-27243-2024	AMARJIT KAUR V/S STATE OF PUNJAB AND ORS Ms. Sushma Chopra, Advocate
487	633	CWP-27244-2024	BAKSHISH SINGH V/S STATE OF PUNJAB AND OTHERS Mr. G.B.S. Dhillon, Advocate
488	634	CWP-27245-2024	LACHMAN SINGH V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate



2024:PHHC:135791-DB



			Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate Mr. Simranjot Singh, Advocate Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
489	635	CWP-27246-2024	SUNITA V/S STATE OF PUNJAB AND OTHERS Mr. Birinder Pal, Advocate and Mr. Aayush Goyal, Advocate
490	636	CWP-27247-2024	HARJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Baldev S. Sidhu, Advocate
491	637	CWP-27248-2024	SUKHWINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. G.P.S. Ghuman, Advocate
492	638	CWP-27249-2024	LAKHWINDER SINGH V/S THE STATE ELECTION COMMISSION, PUNJAB AND ORS Mr. H.S. Dhindsa, Advocate, Mr. Ramandeep Singh, Advocate, Mr. G.S. Gurna, Advocate and Mr. Praagbir S. Dhindsa, Advocate
493	639	CWP-27250-2024	JASWANT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
494	640	CWP-27251-2024	VARINDER JEET KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate, Mr. Nilesh Bhardwaj, Advocate and Mr. Shrenik Jain, Advocate
495	641	CWP-27252-2024	BALJINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. N.S. Dandiwal, Advocate and Mr. B.S. Aulakh, Advocate
496	643	CWP-27255-2024	KULBIR SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Ashish Agarwal, Sr. Advocate with Mr. Damanbir Singh Sobti, Advocate Mr. Arshdeep Singh Kaler, Advocate Mr. Saurav Bhatia, Advocate Ms. Sheenam Kamboj, Advocate
497	644	CWP-27256-2024	MANDEEP SINGH V/S STATE OF PUNJAB AND ORS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
498	645	CWP-27257-2024	LOVEPREET SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Deepak Arora, Advocate
499	646	CWP-27258-2024	RAJ RANI V/S STATE ELECTION COMMISSION PUNJAB AND ORS Mr. Jasminder Singh Thind, Advocate
500	647	CWP-27259-2024	KARAMJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amit Arora, Advocate
501	648	CWP-27260-2024	SARBJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. G.S. Randhawa, Advocate
502	649	CWP-27261-2024	JAGTAR SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Tarun Jhatta, Advocate
503	651	CWP-27264-2024	KULWANT SINGH V/S STATE OF PUNJAB



2024:PHHC:135791-DB



			AND ORS Mr. Suneet Singh Deol, Advocate
504	652	CWP-27265-2024	MOHAN SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Nakul Sharma, Advocate
505	654	CWP-27267-2024	SURINDER KAUR VS STATE OF PUNJAB AND OTHERS Mr. Sahil Kumar, Advocate
506	656	CWP-27269-2024	MARIAM AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Jagdish Singh Mahal, Advocate
507	657	CWP-27270-2024	AMARJEET KAUR V/S STATE OF PUNJAB AND ORS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
508	658	CWP-27271-2024	CHHINDO BAI V/S STATE OF PUNJAB AND ORS. Mr. Ravi Singh Advocate and Mr. Jaspreet Brar, Advocate Mr. S.S. Bhullar, Advocate
509	659	CWP-27272-2024	JAGIR SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
510	660	CWP-27273-2024	PARAMJIT SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jasbir Singh Mohri, Advocate
511	661	CWP-27274-2024	HANS RAJ V/S STATE OF PUNJAB AND ORS Mr. Raghav Chadha, Advocate
512	662	CWP-27275-2024	ONKAR SINGH AND OTHERS V/S STATE



2024:PHHC:135791-DB



			OF PUNJAB AND OTHERS Mr. Deepanshu Mehta, Advocate
513	663	CWP-27276-2024	DARSHAN SINGH V/S STATE OF PUNJAB AND ORS. Mr. Pardeep Singh Mirpur, Advocate
514	664	CWP-27277-2024	DIVATI DEVI AND ANR V/S STATE OF PUNJAB AND ORS Mr. Ashish Agarwal, Sr. Advocate with Mr. Damanbir Singh Sobti, Advocate Mr. Arshdeep Singh Kaler, Advocate Mr. Saurav Bhatia, Advocate Ms. Sheenam Kamboj, Advocate Mr. Saurav Bhatia, Advocate Mr. Kuljinder Billing, Advocate Mr. Nitin Gujjar, Advocate Ms. Apurva Walia, Advocate Mr. HPS Bunger, Advocate
515	665	CWP-27278-2024	JASWINDER KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Nikhil Ghai, Advocate
516	666	CWP-27279-2024	JAGTAR SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Jaspreet Singh Sran, Advocate
517	667	CWP-27280-2024	KULDIP SINGH V/S STATE OF PUNJAB AND ORS Mr. Kanwar Harbir Singh Bath, Advocate
518	668	CWP-27281-2024	RAVINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Manav Bajaj, Advocate
519	669	CWP-27282-2024	LAKHWINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sukhbir Mandi, Advocate
520	670	CWP-27283-2024	RANJIT SINGH V/S STATE OF PUNJAB AND OTHERS



			Mr. Ramneek Singh, Advocate
521	671	CWP-27284-2024	GURMIT KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
522	672	CWP-27285-2024	KULJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. A.P.S. Deol, Sr. Advocate with Mr. Vishal R. Lamba, Advocate, Mr. Himmat Singh Deol, Advocate, Mr. Arun Goyat, Advocate and Mr. Karan Kalia, Advocate
523	673	CWP-27286-2024	BALJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Prince Sharma, Advocate
524	675	CWP-27288-2024	SHINDER SINGH V/S STATE OF PUNJAB AND ORS. Mr. Jimmy Singla, Advocate
525	676	CWP-27290-2024	INDERPAL KAUR V/S STATE OF PUNJAB AND ORS. Mr. Gaurav Datta, Advocate
526	678	CWP-27292-2024	RUPINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gurpal Singh Sandhu, Advocate
527	679	CWP-27293-2024	BHARBHUR SINGH V/S STATE OF PUNJAB AND ORS Mr. Rajesh Kumar Bhagal, Advocate
528	680	CWP-27294-2024	PREEMO BAI V/S STATE OF PUNJAB AND OTHERS Mr. R.S. Sekhon, Advocate
529	681	CWP-27295-2024	GURWANT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Harpal Singh Sidhu, Advocate
530	682	CWP-27297-2024	KAWALJEET KAUR AND OTHERS V/S



2024:PHHC:135791-DB



			STATE ELECTION COMMISSIONER AND ORS Mr. Kanwalpreet Singh, Advocate
531	683	CWP-27298-2024	BHUPINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
532	684	CWP-27299-2024	GURWINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. R.M. Sharma, Advocate
533	685	CWP-27300-2024	HARJINDER KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Gaurav Datta, Advocate
534	687	CWP-27303-2024	KANWALPREET SINGH GILL V/S STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
535	688	CWP-27304-2024	PADAM SINGH V/S STATE OF PUNJAB AND ORS Mr. Pushp Jain, Advocate
536	689	CWP-27305-2024	MALKIAT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Randeep Singh Waraich, Advocate
537	690	CWP-27306-2024	DAVINDER KAUR V/S STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate and Mr. Mohit Kumar, Advocate
538	691	CWP-27307-2024	RAMANDEEP KAUR V/S STATE OF PUNJAB AND ORS Mr. Akshay Chadha, Advocate
539	693	CWP-27309-2024	NAVNEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Chetan Mittal, Sr. Advocate with



2024:PHHC:135791-DB



			Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
540	694	CWP-27310-2024	DALJINDER KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Prince Sharma, Advocate
541	695	CWP-27311-2024	NAVDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Harmanjeet Singh Sandhu, Advocate
542	696	CWP-27312-2024	SIMRANJIT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
543	698	CWP-27314-2024	GURSEWAK SINGH V/S STATE OF PUNJAB AND OTHERS Mr. J.S. Bhinder, Advocate
544	699	CWP-27315-2024	KASHMIR SINGH V/S STATE OF PUNJAB AND ORS. Mr. Jagjeet Singh, Advocate
545	700	CWP-27316-2024	AMANDEEP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
546	701	CWP-27317-2024	SHMESHWAR SINGH V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
547	702	CWP-27318-2024	HIMMAT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Luvinder Sofat, Advocate
548	703	CWP-27319-2024	PARGAT SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
549	704	CWP-27320-2024	SARABJIT KAUR V/S STATE OF PUNJAB



			AND ORS. Mr. Saurabh Savara, Advocate
550	705	CWP-27321-2024	GURSHARAN SINGH V/S STATE OF PUNJAB AND ORS. Mr. Raman Kumar, Advocate
551	706	CWP-27322-2024	MANJEET KAUR AND ORS. V/S STATE OF PUNJAB ANR ORS. Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
552	707	CWP-27323-2024	IQBAL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Prince Sharma, Advocate
553	708	CWP-27324-2024	HARJINDER SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Jaspreet Singh Sran, Advocate
554	709	CWP-27325-2024	RESHAM SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Amandeep Singh Manaise, Advocate
555	710	CWP-27326-2024	BALKAR SINGH V/S STATE OF PUNJAB AND ORS Ms. Rimple Saini, Advocate
556	711	CWP-27327-2024	MANPREET KAUR V/S STATE OF PUNJAB AND ORS. Mr. Ankit Bishnoi, Advocate
557	712	CWP-27328-2024	AMARJIT SINGH V/S STATE OF PUNJAB AND ORS. Mr. K.D. Sachdeva, Advocate Mr. G.S. Sidhu, Advocate
558	713	CWP-27329-2024	PARAMJIT SINGH V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Kamal Jindal, Advocate
559	714	CWP-27330-2024	GURPREET SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Rudresh Advocate for Mr. P.P.S. Brar, Advocate
560	715	CWP-27331-2024	JAGDEEP SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Ankit Bishnoi, Advocate
561	716	CWP-27332-2024	RAJPAL SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate and Mr. Tushar Sharma, Advocate
562	717	CWP-27333-2024	HARBANS KAUR AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
563	719	CWP-27335-2024	AMANDEEP SINGH V/S STATE OF PUNJAB AND ORS. Mr. Navjot Singh, Advocate Ms. Dhivya Jerath, Advocate
564	720	CWP-27336-2024	BALJEET SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Suvir Sidhu, Advocate and Mr. Harlove Singh, Advocate
565	721	CWP-27337-2024	RANJIT SINGH V/S STATE OF PUNJAB AND ORS. Mr. Parambir Singh (Sunny), Advocate
566	722	CWP-27338-2024	SWARAN KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
567	723	CWP-27339-2024	GURMEET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Amit Arora, Advocate
568	724	CWP-27340-2024	ABHISHEK V/S STATE OF PUNJAB AND ORS. Mr. Supinder Singh Sohi, Advocate
569	725	CWP-27341-2024	SIMRANJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
570	726	CWP-27342-2024	SARABJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Arjun Kapur, Advocate
571	727	CWP-27343-2024	SUKHDEV SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. G.P.S. Ghuman, Advocate
572	728	CWP-27344-2024	MANJIT KAUR AND ORS V/S STATE ELECTION COMMISSION PUNJAB AND ORS Mr. H.S. Dhindsa, Advocate, Mr. Ramandeep Singh, Advocate, Mr. G.S. Gurna, Advocate and Mr. Praagbir S. Dhindsa, Advocate
573	729	CWP-27345-2024	KULDEEP SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
574	730	CWP-27346-2024	MALKEET SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate Mr. Tarun Chawla, Advocate Mr. Nitin Goswami, Advocate Mr. Simranjot singh, Advocate Ms. Bhumika Sachan, Advocate Mr. Hritik Sharma, Advocate
575	731	CWP-27348-2024	PARMJIT KAUR AND ORS. V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Dheeraj Mahajan, Advocate
576	732	CWP-27349-2024	MANJEET KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Harpal Singh Sidhu, Advocate
577	733	CWP-27350-2024	PINDER AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. R.K.Arya, Advocate
578	734	CWP-27351-2024	VEERPAL KAUR V/S STATE ELECTION COMMISSIONER AND ORS Mr. Prabhjot Singh, Advocate
579	735	CWP-27352-2024	AVTAR SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
580	736	CWP-27353-2024	KULDEEP SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
581	737	CWP-27354-2024	AMANDIP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
582	738	CWP-27355-2024	GURMEJ SINGH AND ORS V/S STATE OF PUNJAB AND ORS Ms. Khushika Setia, Advocate and Mr. Larish Setia, Advocate
583	739	CWP-27356-2024	MANDEEP SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
584	740	CWP-27357-2024	KULWINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Simranjeet Singh Sarwar, Advocate
585	742	CWP-27359-2024	RANDHIR SINGH V/S STATE OF PUNJAB



2024:PHHC:135791-DB



			AND OTHERS Mr. Durga Dutt Sharma, Advocate
586	744	CWP-27361-2024	SUKHRAJ KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Harpal Singh Sidhu, Advocate
587	745	CWP-27363-2024	SARBJIT KAUR AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
588	746	CWP-27364-2024	BALWINDER SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
589	747	CWP-27365-2024	SUKHDEV SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Kamaljeet Singh Mamrat, Advocate
590	748	CWP-27366-2024	KALWINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amit Arora, Advocate
591	749	CWP-27367-2024	SATWINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Sanjeet S. Taank, Advocate
592	750	CWP-27368-2024	JASBIR KAUR AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
593	751	CWP-27369-2024	HARNEK SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Manjinder Singh Bhullar, Advocate
594	752	CWP-27370-2024	SUKHWINDER SINGH UDE V/S STATE OF PUNJAB AND ORS. Mr. Fariad Singh Virk, Advocate
595	753	CWP-27371-2024	MANPREET KAUR AND ORS. V/S STATE



2024:PHHC:135791-DB



			OF PUNJAB AND ORS. Mr. Ankit Bishnoi, Advocate
596	755	CWP-27373-2024	CHANDERKANT AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
597	756	CWP-27374-2024	HARINDER KAUR AND ORS V/S STATE OF PUNJAB AND ORS Ms. Amisha Goyal, Advocate and Mr. Gajraj Singh Khiva, Advocate Mr. Buta Singh, Advocate
598	757	CWP-27375-2024	GURBINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Tanvir Joshi, Advocate
599	758	CWP-27376-2024	HARMEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ravinder Singh Sampla, Advocate
600	759	CWP-27377-2024	DIWAN CHAND V/S STATE OF PUNJAB AND OTHERS Mr. Simranjeet Singh Sarwara, Advocate
601	760	CWP-27378-2024	GURDEV SINGH AND OTHERS V/S STATE OF PUNJAB AND ORS Mr. Chetan Mittal, Sr. Advocate with Mr. Harveet Singh Oberoi, Advocate Mr. Lupil Gupta, Advocate Mr. Gaurav Dutta, Advocate Mr. Kunal Mahiwal, Advocate
602	761	CWP-27379-2024	SUCHA MASIH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Ms. Khushika Setia, Advocate Mr. Gurman S. Dhillon, Advocate
603	762	CWP-27380-2024	PARAMJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
604	763	CWP-27381-2024	ASHA RANI AND ORS V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS Ms. Khushika Setia, Advocate Mr. Larish Setia, Advocate
605	764	CWP-27382-2024	MEHAR SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Jagdish Singh Mahal, Advocate
606	765	CWP-27383-2024	SUKHCHAIN SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Gurmeet Singh Saini, Advocate
607	766	CWP-27384-2024	JAGTAR RAI V/S STATE OF PUNJAB AND OTHERS Mr. S.S. Sarwara, Advocate and Ms. Gurpreet Kaur, Advocate
608	767	CWP-27385-2024	PURAN SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
609	768	CWP-27386-2024	ASHWANI KUMAR V/S STATE OF PUNJAB AND OTHERS Mr. Omkar Rai, Advocate
610	769	CWP-27387-2024	JAGTAR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Ravinder Singh Sampla, Advocate
611	770	CWP-27388-2024	KULWANT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Vishal Khatri, Advocate
612	771	CWP-27389-2024	MALKIT KHAN V/S STATE OF PUNJAB AND ORS Mr. Fariad Singh Virk, Advocate
613	772	CWP-27390-2024	PARGAT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Atinderpal Singh, Advocate
614	773	CWP-27391-2024	RINKU RAM AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
615	774	CWP-27392-2024	DARBARA SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
616	775	CWP-27393-2024	GURSAHAB SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Piyush Sharma, Advocate
617	776	CWP-27394-2024	BALJIT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
618	777	CWP-27395-2024	MANJINDER KAUR V/S STATE OF PUNJAB AND ORS Mr. Anosh Samson, Advocate
619	778	CWP-27396-2024	AVTAR SINGH AND ORS V/S STATE OF PUNJAB AND ORS Ms. Khushika Setia, Advocate and Mr. Larish Setia, Advocate and Mr. Gurmaan S. Dhillon, Advocate
620	779	CWP-27397-2024	KULDEEP SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Anosh Samson, Advocate
621	780	CWP-27399-2024	ROZY BALA AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Jagdish Singh Mahal, Advocate
622	781	CWP-27400-2024	SARABJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Dhawaljeet, Advocate
623	782	CWP-27401-2024	SUCHA MASIH AND ORS V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Ms. Khushika Setia, Advocate and Mr. S.P.S. Chakkal, Advocate
624	783	CWP-27402-2024	DALJIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Ms. Khushika Setia, Advocate and Mr. Larish Setia, Advocate
625	784	CWP-27403-2024	PARAMJIT KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Ms. Khushika Setia, Advocate and Mr. Gurmaan S. Dhillon, Advocate
626	785	CWP-27404-2024	SANDEEP KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
627	787	CWP-27406-2024	GURMIT KAUR AND ORS V/S STATE OF PUNJAB AND ORS Ms. Khushika Setia, Advocate and Mr. Simranjit S. Sarwara, Advocate
628	788	CWP-27407-2024	MALKIT SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Nakul Sharma, Advocate
629	789	CWP-27408-2024	MANPREET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Ms. Khushika Setia, Advocate and Mr. Larish Setia, Advocate and Mr. Simranjit S. Sarwara, Advocate
630	790	CWP-27409-2024	GURPREET KAUR V/S STATE OF PUNJAB AND ORS. Mr. A.S. Shergill, Advocate
631	791	CWP-27410-2024	RAJNI V/S STATE OF PUNJAB AND OTHERS Mr. Simranjit S. Sarwara, Advocate Ms. Gurpreet Kaur, Advocate
632	792	CWP-27411-2024	CHAMKAUR SINGH AND ANR V/S STATE



2024:PHHC:135791-DB



			OF PUNJAB AND ORS Mr. Amandeep Singh Manaise, Advocate
633	793	CWP-27412-2024	SANDEEP KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
634	794	CWP-27413-2024	SUKHWINDER KAUR V/S STATE OF PUNJAB AND ORS Ms. Nisha Rana, Advocate
635	795	CWP-27414-2024	BENIKA AND ANR V/S STATE OF PUNJAB AND ORS Ms. Khushika Setia Advocate and Mr. S.P.S. Chakkal, Advocate
636	796	CWP-27415-2024	KAMALPREET KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Simranjit S. Sarwara, Advocate and Mr. Kulwinder Singh, Advocate
637	797	CWP-27416-2024	JASVIR KAUR AND OTHERS V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
638	798	CWP-27417-2024	GURPREET KAUR HUNZRA AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. G.S. Randhawa, Advocate
639	799	CWP-27418-2024	VISAKHI SINGH AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Paras Jagga, Advocate
640	800	CWP-27419-2024	PARAMJIT KAUR AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
641	801	CWP-27420-2024	BASANT SINGH V/S STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Tejbir Singh, Advocate
642	802	CWP-27421-2024	GAMDOOR SINGH V/S STATE OF PUNJAB AND ORS Mr. Piyush Sharma, Advocate
643	804	CWP-27423-2024	AMANDIP SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Khushika Setia, Advocate
644	805	CWP-27424-2024	NIRMAL SINGH AND ANR V/S STATE OF PUNJAB AND ORS Mr. Jagdish Singh Mahal, Advocate
645	806	CWP-27425-2024	GURMEL SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sampla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
646	807	CWP-27426-2024	GURDEEP SINGH V/S STATE OF PUNJAB AND ORS Mr. Nakul Sharma, Advocate
647	808	CWP-27427-2024	BALWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Gagandeep Singh Simble, Advocate
648	809	CWP-27428-2024	SARABJIT KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Jaspal S. Pannu, Advocate
649	810	CWP-27429-2024	MANJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amrinder Singh Sidhu, Advocate
650	811	CWP-27430-2024	MOHINDER SINGH AND ANR V/S STATE



2024:PHHC:135791-DB



			OF PUNJAB AND ORS. Mr. K.D. Sachdeva, Advocate Mr. G.S. Sidhu, Advocate
651	812	CWP-27431-2024	GURPREET KAUR AND ANR V/S STATE OF PUNJAB AND ORS. Mr. Ashish Agarwal, Sr. Advocate with Mr. Damanbir Singh Sobti, Advocate Mr. Arshdeep Singh Kaler, Advocate Mr. Saurav Bhatia, Advocate Ms. Sheenam Kamboj, Advocate Mr. Kuljinder Billing, Advocate Mr. Nitin Gujjar, Advocate Ms. Apurva Walia, Advocate Mr. HPS Bunger, Advocate
652	813	CWP-27432-2024	MANPREET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Ashok Aggarwal, Sr. Advocate with Mr. D.S. Sobti, Advocate, Mr. Arshdeep Singh Kler, Advocate, Mr. Parambir Singh, Advocate Mr. Saurav Bhatia, Advocate, Mr. Jaspreet Brar, Advocate, Mr. J.S. Grewal, Advocate, Mr. R.S. Sanpla, Advocate, Mr. Manpreet Singh, Advocate, Mr. R.S. Rana, Advocate, Mr. Amrinder Singh Sidhu, Advocate and Mr. S.S. Bhullar, Advocate
653	814	CWP-27433-2024	HARBHAJAN SINGH ALIAS HARBHAJANJIT SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Simranjot Singh Nagra, Advocate
654	815	CWP-27434-2024	JAGSIR SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Raj Kaushik, Advocate
655	816	CWP-27435-2024	ARSHWINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Swarn Tiwana, Advocate
656	817	CWP-27436-2024	BALJIT KAUR V/S STATE OF PUNJAB AND ORS Mr. Suvir Kumar, Advocate
657	818	CWP-27437-2024	RAM PAL SINGH AND ANR V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS. Mr. Pardeep Singh Mirpur, Advocate
658	819	CWP-27438-2024	SARABJIT KAUR AND ORS. V/S STATE ELECTION COMMISSION, PUNJAB AND ORS. Mr. Vinod Kumar Kaushal, Advocate
659	820	CWP-27439-2024	PARGAT SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Pushp Jain, Advocate
660	821	CWP-27440-2024	HARPREET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Navjot Singh, Advocate
661	823	CWP-27442-2024	SUKHBIR KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. G.P.S. Ghuman, Advocate
662	825	CWP-27444-2024	TARSEM KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ramneek Singh, Advocate
663	827	CWP-27447-2024	RAVINDERJIT SINGH GILL AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
664	828	CWP-27448-2024	JYOTI V/S STATE OF PUNJAB AND ORS Mr. Nitin Mittal, Advocate and Mr. Satnam Singh, Advocate
665	829	CWP-27449-2024	RAJWINDER KAUR AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Ashish Agarwal, Sr. Advocate with Mr. Damanbir Singh Sobti, Advocate Mr. Arshdeep Singh Kaler, Advocate Mr. Saurav Bhatia, Advocate Ms. Sheenam Kamboj, Advocate Mr. Kuljinder Billing, Advocate Mr. Nitin Gujjar, Advocate Ms. Apurva Walia, Advocate



2024:PHHC:135791-DB



			Mr. HPS Bunger, Advocate
666	830	CWP-27450-2024	KULWANT SINGH V/S STATE OF PUNJAB AND OTHERS Mr. T.P.S.Tung, Advocate
667	831	CWP-27451-2024	KULDEEP KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Ankit Bishnoi, Advocate
668	832	CWP-27452-2024	TEJINDER SINGH AND ORS V/S STATE OF PUNJAB AND ORS Mr. Amit Arora, Advocate
669	833	CWP-27454-2024	KAILASH RANI V/S STATE OF PUNJAB AND OTHERS Ms. Sheenam Kamboj, Advocate
670	834	CWP-27455-2024	HARPREET SINGH AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Ankit Bishnoi, Advocate
671	835	CWP-27456-2024	SUKHWINDER SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. G.P.S. Ghuman, Advocate
672	836	CWP-27458-2024	DARSHAN SINGH AND ORS. V/S STATE OF PUNJAB AND ORS.. Mr. Vishal Sharma, Advocate
673	837	CWP-27035-2024	SANTOKH SINGH V/S STATE OF PUNJAB AND ORS Ms. Sushma Chopra, Advocate
674	839	CWP-27263-2024	AMARJOT SINGH V/S STATE OF PUNJAB AND ORS Mr. A.P.S. Deol, Sr. Advocate with Mr. Vishal R. Lamba, Advocate, Mr. Himmat Singh Deol, Advocate, Mr. Arun Goyat, Advocate and Mr. Karan Kalia, Advocate
675	840	CWP-27459-2024	RAJBIR KAUR AND ORS V/S STATE OF



2024:PHHC:135791-DB



			PUNJAB AND ORS Mr. Piyush Sharma, Advocate
676	841	CWP-26550-2024	DIMPLE GILL AND ORS V/S STATE OF PUNJAB AND OTHERS Mr. A.S. Manaise, Advocate
		CWP-26581-2024	GAGANDEEP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Gurpal Singh Sandhu, Advocate
		CWP-26439-2024	RAMANJEET KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Sanjeev Singh Manaise, Sr. Advocate with Mr. S.P. Garg, Advocate and Mr. Rohit Bhardwaj, Advocate and Mr. Deepak Sabherwal, Advocate
677	842	CWP-27445-2024	GURKARMANJEET SINGH AND OTHERS V/S STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
678	843	CWP-27461-2024	RANJIT SINGH AND ANOTHER V/S STATE OF PUNJAB AND OTHERS Mr. Saurav Bhatia, Advocate
679	844	CWP-27465-2024	JAGPREET SINGH AND ORS. V/S STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan, Advocate
680	845	CWP-27467-2024	MANJINDER KAUR AND ORS. V/S STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
681	846	CWP-26441-2024	BALJEET KAUR AND ORS V/S STATE OF PUNJAB AND ORS Mr. Gaurav Datta, Advocate
682	847	CWP-26443-2024	KARAM SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Kulwinder Singh, Advocate



2024:PHHC:135791-DB



			Ms. Sidhi Bansal, Advocate
683	848	CWP-26444-2024	SUNIL KUMAR V/S STATE OF PUNJAB AND OTHERS Mr. Dhirinder Kamal Saldi, Advocate
684	849	CWP-26445-2024	HARDEEP KAUR V/S STATE OF PUNJAB AND OTHERS Mr. Tajinder Pal Singh Makkar, Advocate
685	850.1	CWP-26556-2024	KOMALPREET KAUR V/S STATE OF PUNJAB AND ORS Mr. Parambir Singh (Sunny), Advocate
686	850.2	CWP-26453-2024	DAVINDER SINGH AND ORS. Vs STATE ELECTION COMMISSION AND ORS. Mr. Harkirat Sandhu, Advocate
687	850.3	CWP-26459-2024	BALWINDR KAUR AND ANR Vs STATE OF PUNJAB AND ORS. Mr. Jasvir Singh Dhaliwal, Advocate
688	850.4	CWP-26460-2024	PARAMJIT KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Sukhjot Singh, Advocate
689	850.5	CWP-26461-2024	GURMEET KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. Swarn Tiwana, Advocate
690	850.6	CWP-26462-2024	CHARANJIT SINGH AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Onkar Singh Batalvi, Advocate
691	850.7	CWP-26463-2024	MAJOR SINGH Vs STATE ELECTION COMMISSION AND OTHERS Mr. Bishan Dass Rana, Advocate
692	850.8	CWP-26465-2024	MALKIT SINGH AND ANOTHER Vs STATE ELECTION COMMISSION PUNJAB AND



			OTHERS Mr. Balbir Singh Jaswal, Advocate
693	850.9	CWP-26466-2024	NARPINDER SINGH Vs STATE OF PUNJAB AND ORS Mr. Rahi Mehra, Advocate
694	850.10	CWP-26467-2024	CHIMAN SINGH SARPANCH Vs STATE OF PUNJAB AND ORS Mr. Bikramjit Singh Bajwa, Advocate
695	850.11	CWP-26468-2024	RANJIT SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Rajat Dogra, Advocate
696	850.12	CWP-26469-2024	JOGRAJ SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Rajat Dogra, Advocate
697	850.13	CWP-26470-2024	MANWINDER SINGH AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Manu Loona, Advocate
698	850.14	CWP-26472-2024	HARMEET KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Saurav Bhatia, Advocate
699	850.15	CWP-26473-2024	JAGJIWAN LAL AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Ankit Rana, Advocate
700	850.16	CWP-26474-2024	NAVPREET KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. R.K. Arya, Advocate
701	850.17	CWP-26475-2024	MANWINDER SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Bikramjit Singh Bajwa, Advocate
702	850.18	CWP-26478-2024	SHAMSHER SINGH Vs STATE OF PUNJAB



2024:PHHC:135791-DB



			AND OTHERS Mr. Amardeep Singh, Advocate
703	850.19	CWP-26480-2024	HARDEEP SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Nikhil Ghai, Advocate
704	850.20	CWP-26482-2024	USHA RANI AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Saurav Bhatia, Advocate
705	850.21	CWP-26483-2024	RAVINDER KAUR Vs STATE OF PUNJAB AND ORS Mr. Japneet Singh Wadhwa, Advocate
706	850.22	CWP-26484-2024	AVTAR SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Baldev S. Sidhu, Advocate
707	850.23	CWP-26485-2024	NAVJOT SINGH Vs STATE OF PUNJAB AND ORS Mr. Madan Sandhu, Advocate
708	850.24	CWP-26486-2024	JAGJIT KAUR BHINDER AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Deepanshu Mehta, Advocate
709	850.25	CWP-26488-2024	PARAMJEET KAUR AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Manish Kumar Singla, Advocate
710	850.26	CWP-26489-2024	GURDEEP SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Johan Kumar, Advocate
711	850.27	CWP-26490-2024	DILBAGH SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Raj Kumar Garg, Advocate
712	850.28	CWP-26491-2024	JASVIR KAUR Vs STATE OF PUNJAB AND



			OTHERS Mr. Prateek Pandit, Advocate
713	850.29	CWP-26493-2024	SANDEEP SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Monty Goyal, Advocate
714	850.30	CWP-26494-2024	LAKHMIR SINGH AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Manu Loona, Advocate
715	850.31	CWP-26495-2024	HARSIMRAN SINGH AND ORS Vs STATE ELECTION COMMISSION AND ORS Mr. Lakshay Bector, Advocate
716	850.32	CWP-26496-2024	GURSEWAK SINGH Vs STATE OF PUNJAB AND ORS Mr. N.P.S. Mann, Advocate
717	850.33	CWP-26498-2024	PARAMJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Ankit Bishnoi, Advocate
718	850.34	CWP-26500-2024	GURPREET KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Hasrat Brar, Advocate
719	850.35	CWP-26501-2024	DHARAMPAL BHATT AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
720	850.36	CWP-26502-2024	SATNAM SINGH Vs STATE OF PUNJAB AND ORS Mr. Jasvir Singh Dhaliwal, Advocate
721	850.37	CWP-26503-2024	HARJIT KAUR AND ANR Vs STATE OF PUNJAB AND ORS. Ms. Preety, Advocate
722	850.38	CWP-26504-2024	MANJINDER SINGH Vs STATE OF PUNJAB



			AND ORS Mr. Harneet Singh Oberoi, Advocate
723	850.39	CWP-26505-2024	HARBANS SINGH AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Kamal Deep Singh Sidhu, Advocate
724	850.40	CWP-26506-2024	SHANKUNTALA AND ORS Vs STATE OF PUNJAB AND ORS Mr. R S Manhas, Advocate
725	850.41	CWP-26507-2024	RAJVIR SINGH Vs STATE OF PUNJAB AND ORS Mr. Jaswinder Singh Grewal, Advocate
726	850.42	CWP-26508-2024	PARAMJIT KAUR Vs STATE OF PUNJAB AND ORS Mr. Baldev S. Sidhu, Advocate
727	850.43	CWP-26509-2024	BALWINDER KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. Yashpal Thakur, Advocate
728	850.44	CWP-26510-2024	MALKEET SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Piyush Sharma, Advocate
729	850.45	CWP-26511-2024	SUKHWINDER KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. Baldev S. Sidhu, Advocate
730	850.46	CWP-26512-2024	BALDEV SINGH Vs STATE OF PUNJAB AND ORS Mr. Suresh Kumar Aneja, Advocate
731	850.47	CWP-26513-2024	LAKHWINDER KAUR Vs CHIEF ELECTION COMMISSIONER OF PUNJAB AND ORS Mr. Varinder Kumar Sandhir, Advocate



2024:PHHC:135791-DB



732	850.48	CWP-26514-2024	MANGAL SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Hitesh Verma, Advocate
733	850.49	CWP-26515-2024	HARPAL SINGH AND OTHERS Vs STATE ELECTION COMMISSION, PUNJAB AND OTHERS Mr. Premjit Singh Hundal, Advocate
734	850.50	CWP-26516-2024	KAWALJEET KAUR AND OTHERS Vs STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate
735	850.51	CWP-26517-2024	BALBIR KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Hakam Singh, Advocate
736	850.52	CWP-26518-2024	CHARANJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Nikhil Ghai, Advocate
737	850.53	CWP-26519-2024	SUMANDEEP SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Ankit Bishnoi, Advocate
738	850.54	CWP-26522-2024	BALJIT KAUR AND OTHERS Vs STATE ELECTION COMMISSION AND OTHERS Mr. Balbir Singh Jaswal, Advocate
739	850.55	CWP-26523-2024	CHARANJIT KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
740	850.56	CWP-26525-2024	DILBAGH SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Raj Kumar Garg, Advocate
741	850.57	CWP-26526-2024	GURPIAR SINGH Vs STATE OF PUNJAB AND ORS



			Mr. Virender Soni, Advocate
742	850.58	CWP-26527-2024	MANDEEP KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. N.P.S. Mann, Advocate
743	850.59	CWP-26529-2024	JASWINDER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Harneet Singh Oberoi, Advocate
744	850.60	CWP-26530-2024	GOGA RAM AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Harneet Singh Oberoi, Advocate
745	850.61	CWP-26531-2024	ARSHDEEP SINGH Vs STATE ELECTION COMMISSION AND OTHERS Mr. Bishan Dass Rana, Advocate
746	850.62	CWP-26674-2024	JASWINDER KAUR Vs STATE OF PUNJAB AND ORS Mr. Judgepreet Singh Warring, Advocate
747	850.63	CWP-26667-2024	MUKHTIAR SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
748	850.64	CWP-26596-2024	TARSEM SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Jaiteshwar Singh, Advocate
749	850.65	CWP-26654-2024	TIKKA SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Lupil Gupta, Advocate
750	850.66	CWP-26672-2024	BALDEV SINGH AND ORS Vs STATE OF PUNJAB AND OTHERS Mr. Simranjit Singh, Advocate
751	850.67	CWP-26675-2024	NIRMAL SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			DR. Puneet Kaur Sekhon, Advocate
752	850.68	CWP-26540-2024	SATYA KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. Jasbir Singh Mohri, Advocate
753	850.69	CWP-26563-2024	PARAMPREET SINGH Vs STATE OF PUNJAB AND ORS. Mr. Virender Soni, Advocate
754	850.70	CWP-26562-2024	PAWANDEEP KAUR Vs STATE OF PUNJAB AND ORS. Mr. Kuljinder Singh Billing, Advocate
755	850.71	CWP-26599-2024	PARMINDER KAUR Vs STATE OF PUNJAB AND ORS. Mr. Sunil Garg, Advocate
756	850.72	CWP-26569-2024	LOVEPREET KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Jimmy Singla, Advocate
757	850.73	CWP-26624-2024	GURJEET SINGH Vs STATE OF PUNJAB AND ORS. Mr. Rahi Mehra, Advocate
758	850.74	CWP-26552-2024	MAHINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Ashok Kumar Sama, Advocate
759	850.75	CWP-26533-2024	GURJIT SINGH Vs STATE OF PUNJAB AND ORS. Mr. Sohan Singh Rana, Advocate
760	850.76	CWP-26538-2024	GURLAL SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Simranjit Singh, Advocate
761	850.77	CWP-26568-2024	AVTAR SINGH Vs STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Bhupinder Banga, Advocate
762	850.78	CWP-26566-2024	RANJIT SINGH AND ORS Vs STATE OF PUNJAB AND ORS Dr. Puneet Kaur Sekhon, Advocate
763	850.79	CWP-26549-2024	RAJWINDER KAUR Vs STATE OF PUNJAB AND ORS Mr. Yagyadeep, Advocate
764	850.80	CWP-26595-2024	AMARJIT SINGH Vs STATE OF PUNJAB AND ORS. Mr. Manjinder Singh Bhullar, Advocate
765	850.81	CWP-26545-2024	JAGSEER SINGH ALIAS JAGSEER SINGH GREWAL Vs STATE OF PUNJAB AND OTHERS Mr. Manish Kumar Singla, Advocate
766	850.82	CWP-26636-2024	BALJINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Jagdish Singh Mahal, Advocate
767	850.83	CWP-26637-2024	JASWANT KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Sunny Kumar Singla, Advocate
768	850.84	CWP-26668-2024	RIPSLEEN KAUR Vs THE PUNJAB STATE ELECTION COMMISSION AND OTHERS Mr. Surjit Singh Swaich, Advocate
769	850.85	CWP-26687-2024	RAM KUMAR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Raghav Chadha, Advocate
770	850.86	CWP-26656-2024	HARJIT KAUR AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Harpreet Pal Singh, Advocate
771	850.87	CWP-26586-2024	JASWINDER KUMAR AND ANOTHER Vs STATE OF PUNJAB AND OTHERS



2024:PHHC:135791-DB



			Mr. Munish Mittal, Advocate
772	850.88	CWP-26664-2024	KAMALJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Gaurav Datta, Advocate
773	850.89	CWP-26600-2024	PARAMJIT KAUR Vs STATE OF PUNJAB AND ORS. Mr. Rakesh Inder Singh, Advocate
774	850.90	CWP-26575-2024	RAMESH RANI Vs STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate
775	850.91	CWP-26618-2024	SUKHDEV SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
776	850.92	CWP-26604-2024	SANTOSH KUMARI AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
777	850.93	CWP-26657-2024	KULWANT SINGH Vs STATE ELECTION COMMISSION PUNJAB AND ORS. Mr. Jasminder Singh Thind, Advocate
778	850.94	CWP-26653-2024	AVTAR SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Sandeep Arora, Advocate
779	850.95	CWP-26598-2024	BALJINDER KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Saurav Bhatia, Advocate
780	850.96	CWP-26658-2024	PARGAT SINGH AND ANR Vs STATE OF PUNJAB AND OTHERS Mr. Kuljinder Singh Billing, Advocate
781	850.97	CWP-26613-2024	AMARJIT KAUR Vs STATE OF PUNJAB AND ORS.



2024:PHHC:135791-DB



			Mr. Harneet Singh Oberoi, Advocate
782	850.98	CWP-26640-2024	JASHANDEEP SINGH Vs STATE OF PUNJAB AND ORS Mr. Kanwal Goyal, Advocate
783	850.99	CWP-26610-2024	NACHHATAR KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Munish Bhardwaj, Advocate
784	850.100	CWP-26555-2024	KAWALJIT KAUR AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
785	850.101	CWP-26584-2024	KULWINDER KAUR AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Simran Jit Singh, Advocate
786	850.102	CWP-26565-2024	RAJ KAUR AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Karan Monga, Advocate
787	850.103	CWP-26680-2024	JASVEER SINGH Vs PUNJAB STATE ELECTION COMMISSION AND ORS. Mr. Surjit Singh Swaich, Advocate
788	850.104	CWP-26601-2024	SURJIT KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Dr. Puneet Kaur Sekhon, Advocate
789	850.105	CWP-26641-2024	GURMEET SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
790	850.106	CWP-26615-2024	KAMALJEET SINGH AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Manpreet Singh Sidhu, Advocate
791	850.107	CWP-26650-2024	HARBHAJAN SINGH Vs STATE OF PUNJAB AND ORS



2024:PHHC:135791-DB



			Mr. Raman Mohinder, Advocate
792	850.108	CWP-26616-2024	SIMRANJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Ferry Sofat, Advocate
793	850.109	CWP-26663-2024	DALBIR SINGH AND ORS Vs STATE OF PUNJAB AND OTHERS Mr. Harchand Singh Batth, Advocate
794	850.110	CWP-26678-2024	JUGSEER SINGH Vs STATE OF PUNJAB AND ORS Mr. Simran Jit Singh, Advocate
795	850.111	CWP-26627-2024	DIWAN SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Dr. Puneet Kaur Sekhon, Advocate
796	850.112	CWP-26532-2024	GAGANDEEP SINGH KHOSA AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Ankit Bishnoi, Advocate
797	850.113	CWP-26626-2024	LAKHWINDER KAUR Vs STATE OF PUNJAB AND ORS Mr. Raman Mohinder, Advocate
798	850.114	CWP-26619-2024	RESHAM SINGH Vs STATE OF PUNJAB AND ORS Mr. Navraj Singh, Advocate
799	850.115	CWP-26560-2024	GURDEEP KAUR Vs STATE OF PUNJAB AND ORS. Mr. Sonu Giri, Advocate
800	850.116	CWP-26634-2024	MANPREET KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Ms. Shubreet Kaur, Advocate
801	850.117	CWP-26577-2024	RANJIT KAUR AND ANOTHER Vs STATE



			OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
802	850.118	CWP-26548-2024	HARJINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Tuneet Walia, Advocate
803	850.119	CWP-26645-2024	JASPAL SINGH Vs THE PUNJAB STATE ELECTION COMMISSION AND OTHERS Mr. Surjit Singh Swaich, Advocate
804	850.120	CWP-26561-2024	GURJANT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Hasrat Brar, Advocate
805	850.121	CWP-26572-2024	SARABJIT KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Atul Goyal, Advocate
806	850.122	CWP-26638-2024	HARJINDER SINGH Vs STATE OF PUNJAB AND ORS Mr. Gurpal Singh Sandhu, Advocate
807	850.123	CWP-26621-2024	KULWINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate
808	850.124	CWP-26670-2024	SUKHDEV SINGH JOSSAN AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Simraj Jit Singh, Advocate
809	850.125	CWP-26682-2024	AJMER SINGH Vs STATE OF PUNJAB AND OTHERS Ms. Satinder Kaur, Advocate
810	850.126	CWP-26633-2024	PAWANJEET SINGH THIND Vs STATE OF PUNJAB AND ORS Mr. Raman Mohinder, Advocate
811	850.127	CWP-26578-2024	BALWINDER SINGH AND OTHERS Vs



2024:PHHC:135791-DB



			STATE OF PUNJAB AND OTHERS Mr. G.P.S. Ghuman, Advocate
812	850.128	CWP-26576-2024	KAMLESH KAUR Vs STATE OF PUNJAB AND OTHERS Mr. R.S. Dhillon, Advocate
813	850.129	CWP-26543-2024	NAJAR SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Anil Mehta, Advocate
814	850.130	CWP-26544-2024	MOHAN SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Karan Kumar Jund, Advocate
815	850.131	CWP-26564-2024	HARDEEP SINGH AND ORS. Vs STATE OF PUNJAB AND ORS Mr. Dheeraj Mahajan, Advocate
816	850.132	CWP-26661-2024	SUKHDEV KAUR AND ORS Vs STATE OF PUNJAB AND ORS Mr. L.S. Sidhu, Advocate
817	850.133	CWP-26685-2024	SAHIB SINGH Vs STATE OF PUNJAB AND ORS Mr. Rahi Mehra, Advocate
818	850.134	CWP-26481-2024	GURPREET SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Nikhil Ghai, Advocate
819	850.135	CWP-26547-2024	PARAMJIT SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Kulwinder S.Lakhanpal, Advocate
820	850.136	CWP-26593-2024	PARGAT SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr.L.S. Sidhu, Advocate
821	850.137	CWP-26558-2024	KHUSHWINDER SINGH AND ANOTHER Vs



2024:PHHC:135791-DB



			PUNJAB STATE ELECTION COMMISSION AND OTHERS Mr. Rajinder Kumar Singla, Advocate
822	850.138	CWP-26574-2024	GURPREET SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Manpreet Singh Bhatti, Advocate
823	850.139	CWP-26659-2024	BALVEER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Kirat Pal Dhaliwal, Advocate
824	850.140	CWP-26557-2024	AMRIK SINGH Vs STATE OF PUNJAB AND ORS Mr. Gurvinder Singh Sidhu, Advocate
825	850.141	CWP-26602-2024	PARAMJIT SINGH AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. Kehar Singh Hissowal, Advocate
826	850.142	CWP-26542-2024	SUNITA RANI AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Piyush Sharma, Advocate
827	850.143	CWP-26648-2024	SIMRAT KAUR AND OTHERS Vs STATE OF PUNJAB AND ORS Mr. Karanjeet Singh Brar, Advocate
828	850.144	CWP-26582-2024	PAWAN KUMAR Vs STATE OF PUNJAB AND OTHERS Mr. Harneet Singh Oberoi, Advocate
829	850.145	CWP-26643-2024	RANJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Harchand Singh Bath, Advocate
830	850.146	CWP-26617-2024	MANJIT KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Manpreet Singh Sidhu, Advocate



2024:PHHC:135791-DB



831	850.147	CWP-26635-2024	BALVIR SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Simranjeet Singh Sarwara, Advocate
832	850.148	CWP-26521-2024	JAGJIT SINGH Vs STATE OF PUNJAB AND ORS Mr. Kulwinder Singh, Advocate
833	850.149	CWP-26608-2024	BHUPINDER SINGH AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Rishabh Gupta, Advocate
834	850.150	CWP-26632-2024	BALJINDER SINGH ALIAS BALJINDER Vs STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate
835	850.151	CWP-26652-2024	GURJIT KAUR Vs STATE OF PUNJAB AND ORS Mr. Raman Mohinder, Advocate
836	850.152	CWP-26603-2024	BALVEER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Deepak Nayar, Advocate
837	850.153	CWP-26662-2024	SHINDER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Munish Garg, Advocate
838	850.154	CWP-26551-2024	PARAMJIT KAUR AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Dr. Puneet Kaur Sekhon, Advocate
839	850.155	CWP-26665-2024	BALDEV SINGH AND ANR Vs STATE OF PUNJAB AND ORS Mr. Harchand Singh Bath, Advocate
840	850.156	CWP-26607-2024	GURWINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Rakesh Kumar, Advocate



2024:PHHC:135791-DB



841	850.157	CWP-26623-2024	LAKHVIR SINGH Vs STATE OF PUNJAB AND ORS Mr. Manjinder Singh Bhullar, Advocate
842	850.158	CWP-26597-2024	SANJEEV SINGH Vs STATE OF PUNJAB AND OTHERS Ms. Preety, Advocate
843	850.159	CWP-26587-2024	NACHHATER SINGH AND ANR Vs STATE OF PUNJAB AND ORS Mr. Kanwal Goyal, Advocate
844	850.160	CWP-26588-2024	JANAKRAJ SINGH Vs STATE OF PUNJAB AND OTHERS Mr.L.S. Sidhu, Advocate
845	850.161	CWP-26536-2024	HARPREET SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Virender Soni, Advocate
846	850.162	CWP-26537-2024	BALJIT SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Jasbir Singh Mohri, Advocate
847	850.163	CWP-26585-2024	CHARANJIT KAUR Vs STATE OF PUNJAB AND ORS Mr. Rakesh Inder Singh, Advocate
848	850.164	CWP-26655-2024	GURDEESH KAUR BATTI AND ORS Vs STATE OF PUNJAB AND OTHERS Mr. Karanjeet Singh Brar, Advocate
849	850.165	CWP-26591-2024	KULDEEP CHAND Vs STATE OF PUNJAB AND OTHERS Mr. Munish Mittal, Advocate
850	850.166	CWP-26589-2024	MANPREET SINGH THIND Vs STATE OF PUNJAB AND ORS Mr. Raman Mohinder, Advocate



2024:PHHC:135791-DB



851	850.167	CWP-26605-2024	BALJINDER SINGH AND ORS Vs STATE OF PUNJAB AND ORS Mr. Parambir Singh (Sunny), Advocate
852	850.168	CWP-26559-2024	GURWINDER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Saurav Bhatia, Advocate
853	850.169	CWP-26689-2024	BAHADAR SINGH Vs PUNJAB STATE ELECTION COMMISSION THROUGH ITS SECRETARY Mr. Surjit Singh Swaich, Advocate
854	850.170	CWP-26594-2024	BALWINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. S.P. Garg, Advocate
855	850.171	CWP-26686-2024	JAGIR SINGH Vs STATE ELECTION COMMISSION, PUNJAB AND ORS Mr. Umesh Kumar Kanwar, Advocate
856	850.172	CWP-26646-2024	DHARAMJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Vikram Singh, Advocate
857	850.173	CWP-26628-2024	BALWINDER SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Sarabjit Singh Cheema, Advocate
858	850.174	CWP-26570-2024	RAJNI BALA Vs STATE OF PUNJAB AND ORS Mr. Sandeep Arora, Advocate
859	850.175	CWP-26546-2024	CAPTAN SINGH Vs STATE OF PUNJAB AND ORS. Mr. Yadvinder Singh Turka, Advocate
860	850.176	CWP-26590-2024	SWARAN SINGH Vs STATE OF PUNJAB AND OTHERS



			Mr. Manpreet Singh Sidhu, Advocate
861	850.177	CWP-26609-2024	PALWINDER KAUR Vs STATE OF PUNJAB AND OTHERS Mr. Manu Loona, Advocate
862	850.178	CWP-26567-2024	KULWANT KAUR AND ANR Vs STATE OF PUNJAB AND OTHERS Dr. Puneet Kaur Sekhon, Advocate
863	850.179	CWP-26679-2024	RAJNI Vs STATE OF PUNJAB AND ORS Mr. Navraj Singh, Advocate
864	850.180	CWP-26580-2024	SUKHDEV SINGH Vs THE PUNJAB STATE ELECTION COMMISSION AND OTHERS Mr. Surjit Singh Swaich, Advocate
865	850.181	CWP-26553-2024	PARMINDER SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Yagsimant Attri, Advocate
866	850.182	CWP-26625-2024	SUKHDEV SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
867	850.183	CWP-26631-2024	GURINDER SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Mohan Singh Chauhan, Advocate
868	850.184	CWP-26622-2024	KULWINDER SINGH AND ANOTHER Vs STATE OF PUNJAB AND OTHERS Mr. Simranjeet Singh Sarwara, Advocate
869	850.185	CWP-26649-2024	KULWANT SINGH AND ORS. Vs STATE OF PUNJAB AND ORS. Mr. N.P.S. Mann, Advocate
870	850.186	CWP-26620-2024	BALBIR SINGH AND OTHERS Vs STATE OF PUNJAB AND OTHERS



			Mr. Manpreet Singh Bhatti, Advocate
871	850.187	CWP-26611-2024	BHUPINDER SINGH Vs STATE OF PUNJAB AND ORS. Mr. S.P. Soi, Advocate
872	850.188	CWP-26639-2024	SUKHPAL KAUR Vs STATE OF PUNJAB AND ORS Mr. Raman Mohinder, Advocate
873	850.189	CWP-26642-2024	KAWALJEET KAUR AND OTHERS Vs STATE OF PUNJAB AND OTHERS Mr. Jimmy Singla, Advocate
874	850.190	CWP-26644-2024	KAWALJIT SINGH Vs STATE OF PUNJAB AND OTHERS Mr. Amit Arora, Advocate
875	850.191	CWP-26592-2024	MANDEEP SINGH Vs STATE OF PUNJAB AND ORS Mr. Tajinder Pal Singh Makkar, Advocate
876	850.192	CWP-26497-2024	GURJEET SINGH V/S STATE OF PUNJAB AND OTHERS Mr. Nikhil Ghai, Advocate
877	851	CWP-26436-2024	KULVIR SINGH V/S STATE OF PUNJAB AND ORS Mr. Vishal Goel, Advocate
878	852	CWP-26438-2024	TAJINDER SINGH V/S STATE OF PUNJAB AND ORS Mr. Vishal Aggarwal, Advocate
879	853	CWP-26457-2024	DAVINDER SINGH V/S STATE OF PUNJAB AND ORS Mr.N.P.S. Mann, Advocate
880	854.1	CWP-26606-2024	BALWINDER KAUR V/S STATE OF PUNJAB AND ORS



			Mr. Karan Monga, Advocate
881	854.2	CWP-26573-2024	AMARJIT KAUR VS STATE OF PUNJAB AND ORS. Mr. Dheeraj Mahajan, Advocate
882	854.3	CWP-26671-2024	PARGAT SINGH V/S STATE OF PUNJAB AND ORS. Mr. Kuldeep Singh, Advocate
883	854.4	CWP-26583-2024	GURMEET SINGH V/S STATE OF PUNJAB AND ORS. Mr. Rajesh Bhatehja, Advocate
884	206	CWP-26435-2024	JARNAIL SINGH VS STATE OF PUNJAB AND ORS Mr. J.K.Singla, Advocate
885	207	CWP-26442-2024	MAJOR SINGH VS STATE OF PUNJAB AND ORS Mr. Gaurav Datta, Advocate
886	208	CWP-26447-2024	RAKESH KUMAR SHARMA VS STATE ELECTION COMMISSION AND ORS Mr. Premjit Singh Hundal, Advocate
887	209	CWP-26448-2024	MANJINDER SINGH VS STATE ELECTION COMMISSION PUNJAB AND ORS Mr. Balbir Singh Jaswal, Advocate
888	210	CWP-26452-2024	JAGDEEP KAUR VS STATE OF PUNJAB AND ORS Mr. Harneet Singh Oberoi, Advocate

Present: Ms. Ishma Randhawa, Advocate
 Mr. Dhananjay Grover, Advocate
 Mr. Tajeshwar Singh Butta, Advocate for respondent No.10 in CWP-27086-2024 and respondent No.7 in CWP-26893-2024.
 Mr. Tarun Jhatta, Advocate and Mr. Jaspreet Singh Sran, Advocate for respondent No.4 in CWP-26939-2024.
 Mr. Sandeep Khungar, Advocate & Mr. Saksham Khungar, Advocate for respondent No.7 in CWP-26502-2024.
 Mr. Sandeep Khungar, Advocate & Mr. Saksham Khungar, Advocate for respondent No.7 in CWP-27148-2024.
 Ms. Sonia G. Singh, Advocate for respondent No.7 in CWP-26820-2024.
 Ms. Monika Jalota, Advocate for respondent No.7



2024:PHHC:135791-DB



in CWP-27252-2024.

Mr. Ashish Agarwal, Sr. Advocate with Mr. Anmol Rattan Singh Dhillon, Advocate, Mr. Vishal Pundhir, Advocate for respondents No.6 to 9 in CWP-26723-2024.

Mr. Karan Bhardwaj, Advocate, Mr. Pardeep Kumar, Advocate for respondents in CWP-26994-2024.

Mr. Rajbir Singh Advocate for respondent No.7 and 8 in CWP-26832-2024, & respondent No.7 in CWP-26837-2024 & for respondents No.7 & 8 in CWP-26889-2024.

Mr. Rohit Sud, Advocate, Ms. Vralika Bassi, Advocate Ms. Kuljeet Kaur, Advocate for respondent No.7 in CWP-26910-2024.

Mr. Harpal Singh, Advocate and Mr. Abhilaj Singh, Advocate for respondent No.6 in CWP-26856-2024.

Mr. H.S. Saini, Advocate for respondents in CWP-27220-2024.

Mr. G.S. Sandhu, Advocate and Ms. Sonia G. Singh, Advocate for respondent No.7 in CWP-26820-2024.

Mr. Shivam Sharma, Advocate Mr. Akshit Mehta, Advocate and Mr. Karamjeet Singh, Advocate for respondent/Caveator in CWP-26988-2024.

Mr. Navjot Singh, Advocate for respondent No.7 in CWP-27054-2024.

Mr. Mohd. Yousaf, Advocate for respondent No.6 in CWP-27142-2024.

Mr. Gopal Singh, Advocate for respondent No.7 in CWP-27127-2024 and for respondent No.5 in CWP-27032-2024.

Mr. Dharambir Bhargav, Advocate, Mr. Kulwinder Bhargav, Advocate and Mr. Sagar Bathla, Advocate for respondents in CWP-27168-2024.

Mr. Gagneshwar Walia, Advocate for respondent No.7 in CWP-26825-2024.

Mr. Paramveer Singh Advocate and Mr. S.S. Vaid, Advocate for respondents No.10 & 11 in CWP-26754-2024.

Mr. Sunny Deep Juneja, Advocate, Ms. Ridhi Bansal, Advocate and Ms. Sidhi Bansal, Advocate for respondent No.8 in CWP-26443-2024.

Mr. Paramjeet Singh Hundal, Advocate, Mr. Vikramjeet Singh, Advocate for respondent No.6 in CWP-26718-2024.

Mr. Gaurav Jain, Advocate for respondent No. 8 and 9 in CWP-26716-2024.



2024:PHHC:135791-DB



Mr. Salil Dev Bali, Advocate for respondent No.5 in CWP-26706-2024.

Mr. B.S. Khaira, Advocate for respondent No.8 in CWP-26452-2024.

Mr. K.S. Dadwal, Advocate for respondent No.4 in CWP-26453-2024.

Mr. J.S. Bhatia, Advocate for respondent No.6 in CWP-26758-2024 and for respondent no.8 in CWP-27183-2024.

Ms. Avinit Avasthi, Advocate for respondent No.6 in CWP-26785-2024.

Mr. Baltej Singh Sidhu, Sr. Advocate with Mr. Tarun Jhatta, Advocate for respondents in CWP-26511-2024.

Mr. Manu Loona, Advocate for respondent No.7 in CWP-26877-2024.

Mr. Amandeep Singh Jawanda, Advocate and Mr. Gurpreet Singh, Advocate for respondent No.8 to 10 and 12 to 14 in CWP-26611-2024 and in CWP-26439-2024.

Ms. Seerat Saldi, Advocate for respondent No.5 in CWP-26556-2024.

Mr. Paramvir Singh, Advocate and Mr. Sukarandeep Singh Vaid, Advocate for respondents No.10 and 11 in CWP-26754-2024.

Ms. Himani Jamwal, Advocate for respondent No.5 in CWP-26556-2024.

Mr. Tarun Jhatta, Advocate and Mr. Jaspreet Singh Sran, Advocate for respondent No.5 in CWP-26671-2024.

Mr. B.S. Kahira, Advocate for respondent No.9 in CWP-26702-2024 and for respondent no. 8 in CWP-26786-2024.

Ms. Amisha Goyal, Advocate for respondent No.6 in CWP-27218-2024 and for respondents No.8 to 10 in CWP-27374-2024.

Mr. Nandan Jindal, Advocate for respondent No. 7 in CWP-26530-2024.

Mr. P.K.S. Phoolka, Advocate and S.P.K. Phoolka, Advocate for respondent in CWP-26830-2024.

Mr. Kamaljit Singh, Advocate for respondent No.5 in CWP-27032-2024.

Mr. Satnam Singh, Advocate for respondent No.7 in CWP-27127-2024.

Mr. Anmol, Advocate for respondent in CWP-27076-2024.

Mr. Sumesh Jain, Advocate and Naveen Trehan, Advocate for respondents No.8 and 9 in CWP-26716-2024



CWP-26745-2024 and connected cases

-100-

2024:PHHC:135791-DB



Mr. Nandan Jindal, Advocate for respondents in CWP-26604-2024.

Ms. Sukhpreet Kaur Grewal, Advocate for respondents in CWP-26640-2024.

Mr. Karan Singla, Advocate and Mr. A.R.S. Dhillon, Advocate for respondents No.6 to 9 in CWP-26723-2024.

Mr. Rajan Singh Dadwal, Advocate for respondents No.8 to 11, 13 in CWP-27305-2024.

Mr. Kuljit Singh Bal, Advocate for respondent No.5 in CWP-27236-2024, CWP-27092-2024 & CWP-27097-2024.

Mr. Vikram Jeet Singh, Advocate for Returning Officer in CWP-26578, 26634, 26565, 26666, 26606, 26663, 26665, 26118, 26813, 26864, 26969, 27176, 27295, 26789, 26800, 27333, 27125, 26884, 27371, 27378, 27118, 26989, 27073, 26956, 27124, 27211, 26442, 26183-2024.

Ms. Ekta, Advocate and Mr. Rishu Garg, Advocate for respondent No.9 in CWP-27229-2024.

Mr. Rishu Garg, Advocate and Ekta Garg, Advocate for respondent No.9 in CWP-26949-2024.

Mr. Joginder Pal Devgan, Advocate for respondents No.7 and 8 in CWP-26466-2024.

Mr. Vikram Jeet Singh, Advocate for respondent No.5 in CWP-26183-2024.

Mr. Sandeep Sharma, Advocate, Ms. Harjit Kaur Advocate for respondent No.1 in CWP-26053-2024.

Mr. Amandeep Singh Jawanda, Advocate for respondent Nos. 8 to 10, 12 to 14 in CWP-26611, 26439-2024.

Ms. Nirmal Kaur, Advocate for respondent Nos. 9 to 13 in CWP-26459-2024

Mr. Gurminder Singh, Advocate General, Punjab.

Mr. Maninder Singh, Sr. DAG, Punjab.

Mr. Maninderjit Singh Bedi, Addl. A.G., Punjab.

Mr. Manpreet Singh Longia, Addl. A.G., Punjab.

Mr. Salil Sablok, Sr. DAG, Punjab.

Mr. Karunesh Kaushal, Asstt. A.G., Punjab.

Mr. P.P.Chahar, Sr. DAG, Haryana.

**CORAM: HON'BLE MR. JUSTICE SURESHWAR THAKUR
HON'BLE MRS. JUSTICE SUDEEPTI SHARMA**

100 of 129

::: Downloaded on - 17-10-2024 17:06:14 :::

**SURESHWAR THAKUR, J. (Oral)**

1. The lead writ petition bearing **CWP No. 26439 of 2024** titled as **'Ramanjeet Kaur Versus State of Punjab and Others'** and connected therewith writ petition(s) were taken up for hearing before a Co-ordinate Bench of this Court on 09.10.2024.

2. The core issue which fell for consideration in the said writ petition(s) related to the purported improper rejections of the nomination papers of the aspirants who chose to contest elections to the posts' of Sarpanch and Panches of the Gram Panchayats concerned. Accordingly, the hereafter extracted relief became prayed in the lead writ petition (supra).

The jurisdiction of this Court has been invoked under Article 226/227 of the Constitution of India for issuance of a writ in the nature of certiorari to quash the list dated 05.10.2024 (Annexure P-4) displayed by respondent No.4-Returning Officer, Cluster No.12, SAS Nagar, Mohali declaring respondents No.5 to 7 to be eligible to contest the elections of Sarpanch of village Papri with a further prayer seeking writ of mandamus directing the official respondents to consider the nomination form of the petitioner for contesting the elections of Sarpanch, village Papri and also to consider the objections dated 05.10.2024 (Annexure P-5 to P-7) raised by the petitioner and other inhabitants of village Papri along with in the interim to stay the election process for the post of Sapranch, village Papri, scheduled to be held on 15.10.2024.

3. In addition, in the writ petitions (supra) a prayer was also made for the making of an order for staying the conducting of elections to the Gram Panchayats concerned, as, located within the State of Punjab.

4. The learned State counsel who then appeared on behalf of the State of Punjab, had vehemently argued qua the maintainability of the writ petition(s). The said argument was based upon the provisions as carried in



Section 89 of the Punjab State Election Commission Act, 1994 (hereinafter refer to as the 'Act of 1994'), provisions whereof are extracted hereinafter.

89. Grounds for declaring election to be void.-- (1) Subject to the provisions of sub-section (2), if the Election Tribunal is of the opinion,—

(a) that on the date of his election, a returned candidate was not qualified, or was disqualified to be chosen to fill the seat under the Constitution of India or under this Act; or

(b) that any corrupt practice has been committed by a returned candidate or his election agent or by other person with the consent of a returned candidate or his election agent; or

(c) that any nomination has been improperly rejected: or

(d) that the result of the election, in so far as it concerns a returned candidate, has been materially affected,-- xxxx xxx

5. Since in clause (c) of Sub Section (1) of Section 89 of the 'Act of 1994', the factum of purported improper rejection of the nomination papers, has been declared to be one amongst the other grounds for therebys facilitating the aggrieved to challenge, the declaration of results by the Returning Officer concerned, rather through the filing of an election petition before the Election Tribunal concerned. Therefore, it was argued that with the above specific statutory provision becoming engrafted in the 'Act of 1994' therebys a complete bar becomes created against this Court, to in the exercisings of its writ jurisdiction, thus making any judicial review of the election process, as became initiated through the publication of the election programme.

6. Furthermore, it is also on the arch of the above contentions, that the alternative remedy (supra) to the invocation of the writ remedy, is argued, to at this stage make the writ remedy, rather to be a mis-recoursed remedy.



7. Moreover, the said argument was also raised upon the provisions as carried in Article 243-O of the Constitution of India. The said Article is extracted hereinafter.

243O. Bar to interference by courts in electoral matters

Notwithstanding anything in this Constitution--

(a) *the validity of any law relating to the delimitation of constituencies or the allotment of seats to such constituencies made or purporting to be made under article 243K, shall not be called in question in any court;*

(b) *no election to any Panchayat shall be called in question except by an election petition presented to such authority and in such manner as is provided for by or under any Law made by the legislature of a State.*

8. Moreover, the learned State counsel then also relied upon the judgment rendered by the Apex Court in case titled as '**West Bengal, State Election Commission and Ors. Versus Communist Party of India (Marxist) and Ors.**, reported in **2018 (18) SCC 141**, wherein, it has been expostulated that *even if there is a flaw at the stage of filing of nomination forms itself, still the remedy known to law would be through election petition alone.* The relevant paragraph thereof is extracted hereinafter.

31. *Having given our anxious consideration to the rival submissions which have been urged at the bar, we find that there are several reasons why it would be inappropriate for this Court to exercise its jurisdiction to interdict the declaration of results of the uncontested seats. First and foremost, it is necessary for the Court to notice that no specific relief was claimed before the High Court in regard to those seats where there was no contest. Neither were there adequate pleadings nor indeed were specific prayers set up before the High Court when its jurisdiction under Article 226 was invoked. The proceedings before the High Court were brought by several political parties, each of whom would have been well aware of the situation on the ground and the need to formulate an adequate basis in fact to invoke the jurisdiction of the High Court. Absent such a factual foundation, the High Court dealt with the only issue which had been addressed, which was the plea that nominations should be allowed to be filed in the electronic form. No other plea was raised. The second important consideration which must weigh with the Court is that if the above submission is accepted, election results to over 20,000 seats will be set at naught in the absence of the affected parties*



before the Court. **Thirdly, once the election process has commenced, it is trite law that it should not be interdicted mid stage.** The electoral process is afforded sanctity in a democracy. That is the reason why in a consistent line of precedent, this Court has insisted upon the discipline of the law being followed so that any challenge to the validity of an election has to be addressed by adopting the remedy of an election petition provided under the governing statute. For this Court to set aside elections to over 20,000 seats would be to prejudge the basic issue as to whether in each of those constituencies, the election stands vitiated by obstruction having been caused to candidates from filing their nominations. A general assumption of this nature cannot be made. Ultimately whether this is correct would depend upon the evidence adduced in the facts of individual cases where such a grievance has been made in an election petition. The Court has been apprised that approximately 1,700 complaints were filed and about 168 election petitions have been instituted. **We are emphatically of the view that any challenge to the election must take place in a manner which is known to law.**

32. Under Section 79(1) a period of 30 days is prescribed for instituting an election petition, where a dispute arises as to the validity of an election. The period of 30 days commences after the date of the declaration of the results of the election. The pendency of these proceedings may have dissuaded aggrieved individuals from seeking recourse to the remedy of an election petition, particularly after the interim order of this Court restraining the State Election Commission from notifying the results of the constituencies where there was no contest. While we are of the view that the validity of the elections must be tested in election petitions under Section 79(1), the question as to whether there was a large scale obstruction from filing nominations is a serious matter which needs to be resolved. This is particularly because even the Election Commission, as we have seen, had proceeded to take notice of the grim situation while extending the date for the filing of nominations. Having regard to the seriousness of the allegations and bearing in mind the fact that these proceedings were pending, we are of the view that it would be necessary to exercise the power under Article 142 of the Constitution to extend the period of 30 days for the filing of election petitions in respect of the uncontested seats.

33. For these reasons, we are of the view that challenges in regard to the validity of the elections to the uncontested seats in the panchayats, panchayat samitis and zilla parishads must also be pursued in election petitions under Section 79(1) of the Panchayat Elections Act. We leave it open to any person aggrieved to raise a dispute in the form of an election petition in accordance with the provisions contained in the Panchayat Elections Act. In exercise of the power conferred by Article 142, we direct that the period of 30 days for filing election petitions in respect of the uncontested seats shall commence from the date of the publication of the results in the Official Gazette.



9. He then further relied upon a verdict rendered in case titled as '**Ashok Kumar Versus Sudesh Kumar Aggarwal and Others**, to which **Civil Appeal No. 7054 of 2001** became assigned, and, also upon a verdict rendered in case titled as **Gurdeep Singh Dhillon Versus Satpal and Others**, reported in **2006 (10) SCC 616**, wherein, it has been expostulated that *no election can be called in question except by way of election petition.*

10. Further, the learned State counsel had relied upon a Full Bench judgment of this Court rendered in case titled as **Prithvi Raj Vs. State Election Commission, Punjab and Others**, reported in **2007 (3) RCR (Civil) 817**, wherein, a trite expostulation of law is made, to the effect that writ petition(s) are not maintainable in election matters, especially when the election process has commenced.

11. In one of the writ petition(s), an averment was raised that the Returning Officer arbitrarily declared, the candidate whose nomination papers were found in order, thus as elected un-opposed, whereas, the nomination papers of other candidates became untenably rejected, besides an averment was also raised that as such, the said declaration was made, in collusion with the Returning Officer concerned.

12. Consequently, the Co-ordinate Bench of this Court after taking into account certain malpractices as become noticed in paragraph No. 26 of the order (supra), drew a conclusion that there is blatant abuse of the State machinery at the instance of the respondent, to the extent, that the illegal rejections of nomination papers were made, thus by the Returning Officer, whereafter only one candidate was left in fray and who became declared



elected as unopposed. In sequel, it became declared that the said ill exercise rather militated against the guidelines, as spelt in the judgment rendered by the Apex Court in case titled as '**People's Union for Civil Liberties and Anr. Versus Union of India and Anr.**', to which **Writ Petition (Civil) No. 161 of 2004** becomes assigned.

13. Moreover, the Co-ordinate Bench of this Court, though after making allusions to the judgments rendered by the Apex Court in case titled as '**N.P.Ponnuswami Versus The Returning Officer, Namakkal Constituency and others**, reported in **1952 SCC Online (SC) 3** and in case titled as '**Mohinder Singh Gill Versus The Chief Election Commissioner, New Delhi**, reported in **(1978) 1 Supreme Court Cases 405**, yet ultimately concluded, that with their being evident breach to the statutory provisions engrafted in Section 41 of the 'Act of 1994' and in Rule 11 of the Punjab Panchayat Election Rules, 1994 (hereinafter for short called as the Election Rules, 1994), therebys a necessity arose for the passing of an ad interim injunction against the respondent concerned. The operative part of the order passed by the Co-ordinate Bench of this Court becomes extracted hereinafter.

Interim relief

40. The grievance raised on behalf of the petitioners having culled out in its entirety keeping in view the nature and importance of the larger issue, we are of the considered view that elections at the local participatory level act as a microcosm in the democratic structure is to be ensured as a free and fair electoral process. It is imperative to maintain the legitimacy of and trust in representative democracy which warrants for issuance of an interim order and, therefore, further process in the election in question before this court confined to the present bunch of writ petitions is hereby stayed till the next date of hearing.

41. In the meantime, the State who has sought time to file written statements, in all the matters separately may do so.

42. To come up for 16.10.2024 for further consideration.

*CWP-26745-2024 and connected cases*

-107-

2024:PHHC:135791-DB



14. Today, the learned Advocate General, Punjab, who appeared for the State of Punjab, submitted that in the respective cases become filed, in the Registry of this Court, application(s) for preponment of the *lis* from 16.10.2024 to today. Therefore, he prayed that the said application(s) be allowed. The said application(s) are allowed. Moreover, the learned Advocate General, Punjab also submitted that application(s) become filed in the respective cases, thus for seeking vacation(s) of the interim relief (*supra*), as became granted by the Co-ordinate Bench of this Court. The application(s) (*supra*) in the respective cases with the consent of the counsels concerned become allowed.

15. Resultantly, this Court is required to be not only adjudicating upon the issue relating to the maintainability of the instant writ petition(s) which became declared to be so maintainable by the order (*supra*), as became passed by Co-ordinate Bench of this Court, besides this Court is required to be also deciding whether in the judgments rendered by the Apex Court in cases titled as '*N.P.Ponnuswami Versus The Returning Officer, Namakkal Constituency*' (*supra*) and titled as '*Mohinder Singh Gill Versus The Chief Election Commissioner, New Delhi*' (*supra*), and, in a Full Bench verdict rendered by this Court in case titled as '**Prithvi Raj Vs. State Election Commission, Punjab and Ors.**' (*supra*), thus any iota of leverage becomes bestowed upon this Court, to in the exercise of its writ jurisdiction, hence on evident breaches being made to the statutory provisions (*supra*), especially when the election schedule becomes announced, thus to make any interferences in the announced election



programme. The relevant paragraphs as occur in the verdicts (supra) are extracted hereinafter.

(N.P.PONNUSWAMI VERSUS THE RETURNING OFFICER, NAMAKKAL CONSTITUENCY)

15. *The question now arises whether the law of elections in this country contemplates that there should be two attacks on matters connected with election proceedings, one while they are going on by invoking the extraordinary jurisdiction of the High Court under article 226 of the Constitution (the ordinary jurisdiction of the courts having been expressly excluded), and another after they have been completed by means of an election petition. In my opinion, to affirm such a position would be contrary to the scheme of Part XV of the Constitution and the Representation of the People Act, which, as I shall point out later, seems to be that any matter which has the effect of vitiating an election should be brought up only at the appropriate stage in an appropriate manner before a special tribunal and should not be brought up at an intermediate stage before any court. It seems to me that under the election law, the only significance which the rejection of a nomination paper has consists in the fact that it can be used as a ground to call the election in question. Article 329(b) was apparently enacted to prescribe the manner in which and the stage at which this ground, and other grounds which may be raised under the law to call the election in question could be urged. I think it follows by necessary implication from the language of this provision that those grounds cannot be urged in any other manner, at any other stage and before any other court. If the grounds on which an election can be called in question could be raised at an earlier stage and errors, if any, are rectified, there will be no meaning in enacting a provision like article 329 (b) and in setting up a special tribunal. Any other meaning ascribed to the words used in the article would lead to anomalies, which the Constitution could not have contemplated, one of them being that conflicting views may be expressed by the High Court at the pre-polling stage and by the election tribunal, which is to be an independent body, at the stage when the matter is brought up before it.*

xxxx xxxx

20. *It was argued that since the Representation of the People Act was enacted subject to the provisions of the Constitution, it cannot bar the jurisdiction of the High Court to issue writs under article 226 of the Constitution. This argument however is completely shut out by reading the Act along with article 329 (b). It will be noticed that the language used in that article and in section 80 of the Act is almost identical, with this difference only that the article is preceded by the words "notwithstanding anything in this Constitution". I think that those words are quite apt*



to exclude the jurisdiction of the High Court to deal with any matter which may arise while the elections are in progress.

xxxxx xxx

24. It may be pointed out that article 329 (b) must be read as complimentary to clause (a) of that article. Clause (a) bars the jurisdiction of the courts with regard to such law as may be made under articles 327 and 328 relating to the delimitation of constituencies or the allotment of seats to such constituencies. It was conceded before us that article 329 (b) ousts the jurisdiction of the courts with regard to matters arising between the commencement of the polling and the final selection. The question which has to be asked is what conceivable reason the legislature could have had to leave only matters connected with nominations subject to the jurisdiction of the High Court under Article 226 of the Constitution. If Part XV of the Constitution is a code by itself, i. e., it creates rights and provides for their enforcement by a special tribunal to the exclusion of all courts including the High Court, there can be no reason for assuming that the Constitution left one small part of the election process to be made the subject-matter of contest before the High Courts and thereby upset the time-schedule of the elections. The more reasonable view seems to be that article 329 covers all "electoral matters".

25. The conclusions which I have arrived at may be summed up briefly as follows :--

(1) Having regard to the important functions which the legislatures have to perform in democratic countries, it has always been recognized to be a matter of first importance that elections should be concluded as early as possible according to time schedule and all controversial matters and all disputes arising out of elections should be postponed till after the elections are over, so that the election proceedings may not be unduly retarded or protracted.

(2) In conformity with this principle, the scheme the election law in this country as well as in England is that no significance should be attached to anything which does not affect the "election"; and if any irregularities are committed while it is in progress and they belong to the category or class which, under the law by which elections are governed, would have the effect of vitiating the 'election' and enable the person affected to call it in question, they should be brought up before a special tribunal by means of an election petition and not be made the subject of a dispute before any court while the election is in progress.

xxxxx xxx

'MOHINDER SINGH GILL VERSUS THE CHIEF ELECTION COMMISSIONER, NEW DELHI



29. Thus, there are two types of decisions, two types of challenges. The first relates to proceedings which interfere with the progress of the election. The second accelerates the completion of the election and acts in furtherance of an election. So, the short question before us, in the light of the illumination derived from Ponnuswami, is as to whether the order for re-poll of the Chief Election Commissioner is "anything done towards the completion of the election proceeding" and whether the proceedings before the High Court facilitated the election process or halted its progress. The question immediately arises as to whether the relief sought in, the writ petition by the present appellant amounted to calling in question the election. This, in turn, revolves round the point as to whether the cancellation of the poll and the reordering of fresh poll is 'part of election' and challenging it is 'calling it in question'.

'PRITHVI RAJ VS. STATE ELECTION COMMISSION, PUNJAB AND ORS.

27. An "election", under the Municipal Act, commences with the issuance of a notification, by the State Government, under Section 13-A(2) of the Municipal Act. The election is thereafter held by the State Election Commission. The 'election' concludes, as provided in the aforementioned statutory provision, with the declaration of the result. **Thus, a petition that "calls into question" an "election", during the period of the "election", would not be entertained, under Article 226 of the Constitution of India. Redress to any such grievance, would have to await the outcome of the election and then also would be urged, by filing an election petition, under the provisions of the Election Commission Act.** The aforementioned conclusions, however, shall not be construed to oust the jurisdiction of a High Court, under Article 226 of the Constitution of India. A High Court's power of judicial review is merely postponed, to a time and a stage, after the conclusion of the election and then also to a judicial appraisal of any judgment or order that may be passed by an Election Tribunal, duly constituted, in terms of Section 73 of Election Commission Act.

34. An appraisal of the provisions of Article 226 of the Constitution, and the judgments of the Hon'ble Supreme Court, as noticed herein above, in our considered opinion, **clearly postulate that once the electoral process commences, with the issuance of a notification, under the Municipal Act, any grievance, touching upon an "election" would be justiciable, only by way of an election petition.** Interference by Courts in election matters, after the commencement of the election process, would not be permissible, except to the limited extent noticed herein above.

16. A reading of hereinabove extracted underlined portions of the conclusions as became drawn in the verdict (supra) rendered by the Hon'ble Supreme Court in **N.P.Ponnuswami's** case, thus unfold that



a) Elections should be concluded as early as possible according to the time schedule and all controversial matters and all disputes arising out of elections should be postponed till after the elections are over, so that the election proceedings may be not retarded or protracted.

b) The election laws as prevalent in this Country, do carry the import that no significance should be attached to anything which does not affect the election and that if any irregularities are committed while it is in progress, and wherebys they would have the effect of vitiating the election yet the person affected by such purported vitiations, thus has the remedy to challenge the declaration of result, before a special Tribunal by means of an election petition being filed and ;

c) that any subject covering a dispute relating to the commission of any irregularities when the elections are in progress is not amenable to be agitated before a Court of Law.

17. In terms of the above culled out principles of law, as carried in the verdict (supra), the apt deduction therefrom naturally thereof, is that, any purported irregularities arising from rejection of nomination papers, is a dispute though may purportedly vitiate the election, but the said dispute cannot at this stage be raised before this Court by the aggrieved. Contrarily, the said dispute is to be agitated by the aggrieved, but only after the declaration of the results, thus before the Election Tribunal concerned.

18. In sequel, in view of the above expostulations of law made in verdict (supra), especially when the expostulations of law (supra) are not reversed by a Bench strength of the Hon'ble Supreme Court, thus larger in size vis-a-vis the Bench strength which delivered the verdict (supra),



wherebys there is a complete bar, against the invocation of the writ remedy by the aggrieved, even if the said grievance becomes hinged, upon, any purported improper rejection of nomination papers. Moreover, in the wake of the said grievance but purportedly vitiating the elections, rather the remedy to the aggrieved, is only through the filing of an election petition before the Election Tribunal concerned. Consequently, the said expostulation of law is not required to be derogated from.

19. Furthermore, the principles (supra) rendered in *N.P.Ponnuswami' case (supra)* became reiterated in the verdict rendered by the Apex Court in '*Mohinder Singh Gill's case (supra)*'. Consequently, since the verdict (supra) reiterated the principles of law expounded by the Apex Court in *N.P.Ponnuswami' case (supra)*, thereupon, the said reiterated principles, thus also apply with their fullest force, to the instant case, wherebys there is a bar against the invocation of the writ remedy by the aggrieved rather during the course of undertakings of the announced election schedule, at the instance of the respondent.

Contentions of the learned Counsel for the petitioner(s)

20. The learned counsel appearing for the petitioner(s) have yet vociferously argued that the interim order passed by the Co-ordinate Bench of this Court, wherebys the interim relief (supra) became granted, thus is required to be made absolute. Moreover, the counsel for the petitioner(s) also argue that the core issue relating to the maintainability of the writ petition, thus becomes aptly decided by the Co-ordinate Bench of this Court. Therefore, they argue that the said observation(s)/findings recorded in the order (supra) by the Co-ordinate Bench of this Court rather be



affirmed and maintained. Consequently, they argue that the respondent-State be directed to re-draw a fresh election schedule for conducting fresh elections to the Gram Panchayats in the State of Punjab.

21. Lastly, the learned Counsel for the petitioners have placed a heavy reliance, upon a verdict rendered by the Apex Court in case titled as **Union Territory of Ladakh & Others Vs. Jammu and Kashmir National Conference and Another**, to which **Civil Appeal No. 5707 of 2023** became assigned, wherein, the Apex Court after upholding the verdict rendered by the learned Single Judge of the Jammu and Kashmir High Court and which became later affirmed by the Division Bench of the said Court, whereby for want of allotment of election symbol to the candidate concerned, despite nomination papers being found in order, thus made an interference, with the announced election schedule or with the announced election programme. Resultantly, the counsels for the petitioner(s) submit, that thereby there is yet an empowerment in the Writ Court, to even after the announcement of the election programme, to alter the said programme, so as to enable the candidate concerned, who did not become allotted the election symbols, after purported improper rejection of the nomination papers, to thereby participate in a democratically held election, especially when thereby his right to contest in a rig free and impartial elections rather would become well facilitated. The said argument becomes hinged on paragraphs No.29, 30, 31, 32 and 38 of the said verdict, paragraphs whereof become extracted hereinafter.

29. In the present case, there is no conflict with any other stakeholder for the reason that the Plough symbol is neither a symbol exclusively allotted to any National or State Party nor one of the symbols shown in



2024:PHHC:135791-DB



the list of free symbols. Thus, there was and is no impediment in such symbol being granted to R1. This is also fortified in the factual setting of the Plough symbol being the reserved symbol for R1 in the erstwhile State of Jammu and Kashmir and even for the Union Territory of Jammu and Kashmir, as it now exists, where the same symbol stands allotted to it.

30. The contention of the learned ASG for the Appellants that the Plough symbol cannot be allotted, neither has been supported by any reason nor any legal impediment to such grant has been shown. In the absence of anything contrary in any rule framed for conduct of the elections in question, relating to allotment of symbols, the provisions of the 1968 Order can safely be relied upon, at the very least, as a guideline to exercise of executive power of like nature. Thus, a harmonious reading of Paragraphs 9, 10, 10(A) and 12 would clearly indicate that under the terms of the 1968 Order, the request of R1 is not bereft of justification. At the cost of repetition, the Court would indicate that nothing substantive has been shown to this Court to indicate that allotment of the Plough symbol would in any way be an infraction or go against the public interest.

31. Another major issue canvassed by the learned ASG on behalf of the Appellants, to the effect that no relief be granted to R1 due to the election process having reached the penultimate stage, unfortunately, has also to be noted to be rejected. Having chosen, with eyes open, to not comply with successive orders of the learned Single Judge and the learned Division Bench, both of which were passed well in time, such as not to stall/delay the notified election schedule, the Appellants cannot be permitted to plead that interference by us at this late juncture should not be forthcoming.

*32. The Court would categorically emphasize that no litigant should have even an iota of doubt or an impression (rather, a misimpression) that just because of systemic delay or the matter not being taken up by the Courts resulting in efflux of time the cause would be defeated, and the Court would be rendered helpless to ensure justice to the party concerned. It would not be out of place to mention that this Court can even turn the clock back, if the situation warrants such dire measures. The powers of this Court, if need be, to even restore status quo ante are not in the realm of any doubt. The relief(s) granted in the lead opinion by Hon. Khehar, J. (as the learned Chief Justice then was), concurred with by the other 4 learned Judges, in *Nabam Rebia and Bamang Felix v**



2024:PHHC:135791-DB



Deputy Speaker, Arunachal Pradesh Legislative Assembly, (2016) 8 SCC 1 is enough on this aspect. We know full well that a 5- Judge Bench in Subhash Desai v Principal Secretary, Governor of Maharashtra, 2023 SCC OnLine SC 607 has referred Nabam Rebia (supra) to a Larger Bench. However, the questions referred to the Larger Bench do not detract from the power to bring back status quo ante. That apart, it is settled that mere reference to a larger Bench does not unsettle declared law. In Harbhajan Singh v State of Punjab, (2009) 13 SCC 608, a 2-Judge Bench said:

“15. Even if what is contended by the learned counsel is correct, it is not for us to go into the said question at this stage; herein cross-examination of the witnesses had taken place. The Court had taken into consideration the materials available to it for the purpose of arriving at a satisfaction that a case for exercise of jurisdiction under Section 319 of the Code was made out. Only because the correctness of a portion of the judgment in Mohd. Shafi [(2007) 14 SCC 544 : (2009) 1 SCC (Cri) 889 : (2007) 4 SCR 1023 : (2007) 5 Scale 611] has been doubted by another Bench, the same would not mean that we should wait for the decision of the larger Bench, particularly when the same instead of assisting the appellants runs counter to their contention.”

(emphasis supplied)

xxxxxx

38. The reasoning of the learned Single Judge, further expounded by the learned Division Bench, leaves no doubt that the relief sought by R1 was required to be granted and, accordingly, the same was granted by the High Court. The stark factor which stares us in the face is that well before and well in time, by way of the writ petition, R1 had approached the Court of first instance (the learned Single Judge), for the reliefs, which have been found due to them ultimately, and upheld by the Appellate Court (the learned Division Bench). It is the Appellants, who by virtue of sheer non-compliance of the High Court's orders, be it noted, without any stay, can alone be labelled responsible for the present imbroglio. These stark facts cannot be broadly equated with other hypothetical scenarios, wherein the facts may warrant a completely hands-off approach.

22. Though the counsels for the petitioner(s) in the light of the verdict rendered in case titled as **Union Territory of Ladakh & Others Vs. Jammu and Kashmir National Conference and Another (supra)** have vociferously argued, that since evident statutory breaches have been



caused to the statutory provisions (supra), thereupons, this Court may become well constrained to not only declare the instant writ petition(s) to be maintainable but also stay the conducting of the elections, besides to pass a mandamus upon the respondent concerned, to re-draw the election programme.

Reasons for rejecting the submissions of the counsel for the petitioner(s).

23. However, to the considered mind of this Court, the expostulations of law, as carried in the relevant paragraphs of the verdicts pronounced in case **N.P.Ponnuswami Vs. Union of India and Others (supra)**, in case **Mohinder Singh Gill and Anr. Vs. The Chief Election Commissioner and Others (supra)** and in case **'West Bengal, State Election Commission and Ors. (supra)**, when do candidly, make an expostulation of law, to the extent that the constitutional bar, created in the relevant constitutional provision (supra), rather against the makings of any interferences in the announced election programme, when also but embraces the entire gamut of the election process, commencing from the filing of the nomination papers and lasting upto the declaration of results, whereupons, the all encompassed therein election processes', thus require no interference therewiths being made rather at any stage by the Courts of law. Apparently, the said trite expostulations of law as carried therein, when do cover the subject at hand, therefore, the asked for mandamus cannot be passed by this Court.

24. Conspicuously for the reason that in paragraph No. 34, of the verdict rendered by the Apex Court in case titled as **'West Bengal State**



Election Commission Vs. Communist Party of India (Marxist) (supra), para whereof is extracted hereinafter, the Apex Court, thus had discountenanced the passing of a mandamus by the Calcutta High Court, whereby a direction was made upon the respondent concerned, to re-draw the election programme. Therefore, the asked for mandamus is never passable, as *prima facie*, appears to be done by the Co-ordinate Bench of this Court nor is passable by this Court nor the interim relief granted by the Co-ordinate Bench of this Court can be made absolute nor the election petition(s) are maintainable.

34. For the reasons indicated earlier, we allow the appeals and set aside the impugned judgment and order of the Calcutta High Court directing the acceptance of nominations in the electronic form. Pending applications, if any, are also disposed of. There shall be no order as to costs.

25. The judgment delivered by the Apex Court in case **Union Territory of Ladakh & Others Vs. Jammu and Kashmir National Conference and Another (supra)** also is clearly distinguishable, on two counts:

- 1) Allotments of election symbol being made therein, thus to facilitate the candidate therein to participate in a democratically held election.
- 2) The decisions respectively passed by the Single Bench of the Jammu and Kashmir High Court and the affirming thereto decision passed by the Division Bench of that High Court, were apparently drawn much, before the completion of the election schedule, thereby, there was no breach to the trite canon of law declared in verdict titled as **N.P.Ponnuswami Vs. Union of India and Others (supra)**, in case titled as **Mohinder Singh Gill and Anr. Vs. The Chief Election Commissioner and Others (supra)**



besides in case titled as '**West Bengal, State Election Commission and Ors. (supra)**, wherebys, there is a complete interdiction against the High Courts, to in the exercisings of writ jurisdiction, thus to make an interference with the electoral process or to make any tinkering with the announced election programme.

3) A circumspect reading of paragraph No. 31, as carried in the verdict (supra), does clearly brings forth a crystal clear underlining, that the verdicts challenged before the Apex Court, were passed so as to not make any interference with the notified election schedule. Furthermore, it has also specifically underlined therein, that the appellant before the Apex Court, yet chose to not comply with the said well made orders. Resultantly the appellants were declared to become estopped to plead that any interference at the belated stage is barred to be made. Tritely, when there was no interference as such, in the announced election programme, rather with the appellant in the said case despite palpably omitting to comply with the well timed orders passed by the learned Single Judge of Jammu and Kashmir High Court and by the Division Bench of the said High Court, yet proceeding to make a challenge thereto, therebys thus, the Hon'ble Apex Court after dismissing the SLP (supra) passed directions upon the appellant to allot the election symbol to the candidate concerned. Moreover, thereins there were no irregularities relating to the nomination papers but only when the nomination papers thereins being found in order, yet the election symbols remaining untenably unallotted, whereas, the allotment of election symbol to the candidate concerned after acceptance of his nomination papers, rather was a statutory necessity for enabling the



candidate concerned, to exercise his right to contest a democratically held election. In sequel, the Apex Court on account of the omission (supra) by the appellant in the SLP (supra), to not comply with the well timed orders passed by the Jammu and Kashmir High Court, thus proceeded to direct the appellants to allot the election symbol to the candidate concerned.

26. Since in the instant cases there is no dispute with respect of non allotment of election symbols to the candidate concerned, after acceptance of the nomination papers. Contrarily, when the subject dispute relates to improper rejection of the nomination papers. As such, in view of the supra principles of law, as become culled out by this Court, from the verdicts (supra) rendered by the Hon'ble Apex Court, thereby, vis-a-vis the subject in dispute, thus no iota of jurisdiction becomes bestowed upon this Court, to tinker with the already announced election programme.

Arguments with regard to the observation(s) made in para No. 21 of the order passed by the Co-ordinate Bench of this Court that a candidature should not be rejected without affording an opportunity of hearing and even an opportunity to make correction in an error shall be provided at the time of scrutiny.

27. The learned State counsel has argued that the Court has misread the statutory provisions as occur in Section 41 of the 'Act of 1994. As per Section 41 (7) of the 'Act of 1994', the Returning Officer is duty bound to affix it on the notice board of his office, the list of the validly nominated candidates and not of the rejected candidates.

28. That infact the judgment passed by the Apex Court in case titled as "*N.P. Ponnuswami vs Union of India and Others (supra)*", thus covering the same proposition i.e., qua a challenge relating to the rejection



of nomination papers of the candidate, whereins the Hon'ble Apex Court after discussing the scope of Article 329(b) of the Constitution of India, had ultimately concluded that therebys there is exclusion of power to be exercised by the High Courts under Article 226 of the Constitution of India. As such, the said argument is liable to be rejected.

29. Furthermore, since though provisions of Section 41 of the 'Act of 1994' and Rule 11 of the Punjab Panchayat Election Rules, 1994, do make an injunction upon the Returning Officer to endorse on each nomination papers his decision relating to either accepting or rejecting the same besides encumbers upon him a statutory duty to record brief statement of reasons in case the nomination papers are rejected. The said provisions are extracted hereinafter.

41. Scrutiny of nominations.--

(1) *On the date fixed for the scrutiny of nominations under section 35, the candidates, their election agents, one proposer of each candidate and one other person duly authorised in writing by each candidate, but no other person, may attend at such time and place as the Returning Officer may appoint, and the Returning Officer shall give them all reasonable facilities for examining the nomination papers of all candidates which have been delivered within the time and in the manner laid down in section 38.*

(2) *The Returning Officer shall then examine the nomination papers and shall decide all objections which may be made to any nomination and may, either on such objection or on his own motion, after such summary inquiry, if any, as he thinks necessary, reject the nomination on any of the following grounds, namely:-- (a) that on the date fixed for the scrutiny of nominations, the candidate either is not qualified or is disqualified for being chosen to fill the seat under this Act; or (b) that there has been a failure to comply with any of the provisions of section 38 or section 39.*

(3) *Nothing contained in clause (b) of sub-section (2) shall be deemed to authorise the rejection of the nomination of any candidate on the ground of any irregularity in respect of a nomination paper, if the candidate has been duly*



2024:PHHC:135791-DB



nominated by means of another nomination paper in respect of which no irregularity has been committed

(4) The Returning Officer shall not reject any nomination paper on the ground of any defect which is not of a substantial character.

(5) The Returning Officer shall endorse on each nomination paper his decision accepting or rejecting the same and, if the nomination paper is rejected, shall record in writing a brief statement of his reasons for such rejection.

(6) For the purposes of this section, a certified copy of an entry in the electoral roll for the time being in force of the constituency shall be conclusive evidence of the fact that the person referred to in that entry is an elector for that constituency, unless it is proved that he is subject to a disqualification specified under this Act.

(7) Immediately after all the nomination papers have been scrutinised and decisions accepting or rejecting the same have been recorded, the Returning Officer shall prepare a list of validly nominated candidates, that is to say, candidates whose nominations have been found valid, and affix it to the notice board of his office.

(Rule 11 of the Election Rules, 1994)

11. Scrutiny of nomination papers and decision of objections (Section 41)

(1) The Returning Officer shall examine the nomination papers at the time appointed in this behalf, hear objections, if any, presented by the objectors in person as to the eligibility of any candidate and determine these objections after such enquiry as he may consider necessary. The decision rejecting or accepting a nomination paper and brief statement of reasons thereof shall be endorsed on the nomination paper and signed by the Returning Officer.

Provided that the Returning Officer may--

(a) permit any clerical error in the nomination paper in regard to names or numbers to be corrected in order to bring them in conformity with the corresponding entries in the electoral rolls: and

(b) where necessary, direct that any clerical or printing error in the said entries shall be overlooked.

(2) The person objecting under sub-rule (1) must be a candidate of the concerned Panchayat or Sabha Area, as the case may be.

30. However, though as revealed by Annexure P-4 (in CWP-27163-2024) for instance, Annexure whereof is extracted hereinafter, that



there is but an ex facie breach caused to the statutory mandate (supra) to the extent that no detailed order for rejection has been recorded.

Name of Village/Panchayat – Randhawa Colony

Sr. No.	Candidate	Ward No.	Sarpanch/Panch	Nomination accepted or rejected
1.	Randeep Kaur		Sarpanch	Rejected
2.	Kuldeep Kaur		Sarpanch	Rejected
3.	Surinder Singh	W1	Panch	Accepted
4.	Amarjot Singh	W2	Panch	Rejected
5.	Amrik Singh	W3	Panch	Accepted
	xxxx	xxxx	xxxx	xxxx

31. However, if any breach has been done to the above, yet the relief to mitigate the said breach thus cannot be agitated at this stage before this Court. The reason being that therebys this Court would be transgressing the clear expressions (supra) rendered by the Hon'ble Apex Court, wherebys there is a complete bar against the High Court, to in the exercise of the writ jurisdiction, thus make any tinkering with the announced election programme, even on the touchstone of their being improper rejection of the nomination papers, besides the said nomination papers being rejected without adherence rather being made by the Returning Officer concerned, qua the necessity (supra). Contrarily, if therebys the election process is vitiated, yet the purported therebys vitiation caused to the election process, is redressable not at this stage, but only through an election petition becoming filed.

32. Fortifying strength to the above inference becomes drawn from the provision carried in Sub Section (1)(c) of Section 89 of the 'Act of 1994', wherebys one amongst the various grounds as set forth therein, to



challenge an election, thus is the ground relating to the improper rejection of nomination papers, be it on the ground(s), thus also covering the premise that there being gross transgression qua the statutory duties cast upon the Returning Officer concerned, rather arising from cryptic non speaking order of rejection being passed by the Returning Officer concerned. Even otherwise the said is a disputed question of fact and cannot be decided in the instant petition rather the said fact can be clinchingly decided only in an election petition, as therein, on the contested pleadings, the issues are to be formulated besides evidence has to be adduced on the said formulated issues. However, the said exercise for clinchingly resting any disputed question of fact, thus cannot be undertaken in the instant writ proceedings.

Further submissions of the learned counsel for the petitioner(s).

33. The learned counsel for the petitioner(s) have further vehemently argued that the schedule of the elections, did not provide sufficient time to the candidates concerned, to file nomination papers. Resultantly, they contend that the democratic right of the candidate(s) concerned, to participate in the elections rather has been truncated. However, the said argument becomes rudderless in the face of the provisions of Section 35 of the 'Act of 1994', provisions whereof become extracted hereinafter.

35. Appointment of dates for nominations, etc.-- As soon as the notification calling upon a constituency to elect a member or members is issued, the Election Commission shall, by notification in the Official Gazette, appoint --

(a) the last date for making nominations, which shall be the Third day after the date of publication of the first mentioned notification, or, if that



2024:PHHC:135791-DB



day is a public holiday, the next succeeding day which is not a public holiday;

(b) the date for the scrutiny of nominations, which shall be the day immediately following the last date for making nominations or, if that day is a public holiday, the next succeeding day which is not a public holiday;

(c) the last date for the withdrawal of candidatures, which shall be the First day after the date for the scrutiny of nominations or, if that day is a public holiday, the next succeeding day which is not a public holiday;

(d) the date or dates on which a poll shall, if necessary, be taken, which or the first of which shall be a date not earlier than the Seventh day but not later than the Tenth day after the last date for the withdrawal of the candidatures; and

(e) the date before which the election shall be completed.

34. In terms of the said provisions, the State Election Commission, Punjab has published notification dated 27.09.2024, notification whereof is extracted hereinafter. A reading of the said notification would reveal, that the said schedule/programme, was made in conformity with the provisions (supra), therebys, the argument raised by the counsel for the petitioner(s) has no force and is rejected.

“Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, FRIDAY, SEPTEMBER 27, 2024 (ASVINA 5, 1946 SAKA)

STATE ELECTION COMMISSION, PUNJAB

secpb@punjab.gov.in S.C.O. 49, Sector 17-C Chandigarh, 160017.

<https://sec.punjab.gov.in> 金:0172-2771226, 2710162.

NOTIFICATION

The 27th September, 2024

No. SEC-PE-SA/2024/08.-Whereas, the Department of Rural Development and Panchayats, Punjab has issued Notification no. S.O.48/P.A.9/1994/S.209/2024 dated 19.09.2024 stating that the General Elections to elect members of the Gram Panchayats shall be held by 20.10.2024.

2. Now, therefore, in pursuance of the provisions contained in Section 35 of the Punjab State Election Commission Act, 1994, the State Election



2024:PHHC:135791-DB



Commission, hereby appoints the following dates for General Elections of Gram Panchayats in the State of Punjab, with 27.09.2024 (Friday) as date of Notification.

PROGRAMME

- (a) 27.09.2024 (Friday)
First date for filing of Nominations **(between 11 a.m. to 3 p.m.)**
- (b) 04.10.2024 (Friday) **(upto 3 p.m.)** as the last date for filing Nominations.
- (c) 05.10.2024 **(Saturday)** as the date for Scrutiny of Nominations.
- (d) 07.10.2024 **(Monday)** as the last date for withdrawal of candidatures, if any (upto 3 p.m.)
- (e) **15.10.2024 (Tuesday) as the date on which a poll shall, if necessary, be taken,**
- (f) 16.10.2024 **(Wednesday)** as the date by which the election shall be completed.

NOTE: - No nomination will be received on 28.09.2024 (Saturday) being public holiday for the purposes of Negotiable Instrument Act.

1. Counting of votes will take place at the polling stations immediately after the close of poll itself.
2. In pursuance of the provisions of Section 57 of the Punjab State Election Commission Act, 1994, the Election Commission hereby fixes poll hours from 8.00 a.m. to 04.00 p.m. during the poll on 15th October, 2024.
3. Model Code of Conduct for Gram Panchayats has come into force from the date of announcement of elections i.e. 25.09.2024 within the revenue jurisdiction of the Gram Panchayats, till the completion of the poll.

(Raj Kamal Chaudhuri)

State Election Commissioner, Punjab”

Further arguments of the learned counsel for the petitioners.

35. The learned for the petitioner(s) have also relied upon a judgment rendered by the Division Bench of this Court in case titled as **Jagdev Singh and Others Vs. State of Punjab and Others**, to which **CWP No. 12348 of 2015** became assigned, whereby they contend that yet there is a bestowment of jurisdiction in this Court, to even at this stage make an interference with the announced election schedule.



36. However, the said argument is rejected, as in the judgment (supra), the ground shown for rejection of the nomination papers was that *'the voter number of candidate, proposer and seconder do not tally with voter list'*. Moreover, the said petition became allowed only in view of the provisions of Section 38 (4) of the 'Act of 1994' and Rule 11 (1) (a) of the Election Rules, 1994, provision whereof are extracted hereinafter, whereby, there is permissibility in the Returning Officer to enable the makings of corrections of any bona fide or clerical errors.

37. Since none of the petitioner(s) either averred nor prima facie, proved that any statutorily curable clerical error existed in the rejected nomination papers and yet no opportunity in terms of the provisions (supra) becoming granted to redress the said error. Consequently, no leverage can be drawn either from the verdict (supra) nor from the hereafter extracted statutory provisions as embodied in Rule 11 of the Election Rules, 1994.

38. *Presentation of nomination paper and requirements for a valid nomination.-*

(1) xxxx

(2) xxxx

(3) xxxx

(4) *On the presentation of nomination paper, the Returning Officer shall satisfy himself that the names and electoral roll numbers of the candidates and his proposer as entered in the nomination paper are the same as those entered in the electoral rolls.*

*Provided that no misnomer or inaccurate description or clerical or technical or printing error in regard to the name of the candidate or his proposer or any other person, or in regard to any place, mentioned in the electoral roll or the nomination paper and no clerical or technical or printing error in regard to the electoral rolls numbers of any such person in the electoral roll or the nomination paper, shall affect the full operation of the electoral roll or the nomination paper with respect to such person or place in any case where the description in regard to the name of the person or place is such as to be commonly understood; and **the Returning***



Officer shall permit any such misnomer or inaccurate description or clerical or technical or printing error to be corrected and where necessary direct that any such misnomer, inaccurate description, clerical or technical or printing error in the electoral roll or in the nomination paper shall be overlooked.

(Rule 11 of the Election Rules, 1994)

11. *Scrutiny of nomination papers and decision of objections*

(1) *xxxx*

Provided that the Returning Officer may -

(a) ***permit any clerical error in the nomination paper in regard to names or numbers to be corrected in order to bring them in conformity with the corresponding entries in the electoral rolls ; and***

(b) *where necessary, direct that any clerical or printing error in the said entries shall be overlooked.*

38. Assumingly, if there is any such clerical error which is as such curable, therebys, if the said has vitiated the election(s), yet the remedy to the aggrieved is to file an election petition before the Election Tribunal concerned.

Arguments with regard to exercise of NOTA option (none of the above).

39. It has been argued by the learned counsel for the petitioner(s) that even if only one candidate is left in the fray, yet the respondents were required to hold the elections between that candidate and NOTA. In this regard, the learned State counsel has referred to a judgment rendered by the **High Court of Andhra Pradesh in case titled as A.V.Badra Naga Seshayya Vs. State of Andhra Pradesh**, to which **Writ Petition (PIL) No. 131 of 2020** became assigned. The relevant paragraph as occur in the said verdict is extracted hereinafter.

As per the said Rules, in case of Postal Ballot Papers used for conduct of poll at polling stations with Ballot Boxes or Electronic Voting Machines (EVMs), provision is required to be made for 'None of the Above' (NOTA). In cases where candidates have been declared uncontested, NOTA do not apply, looking to the legislative intent, because option may be permitted to be exercised on contest of election. During deliberations, while discussing on the nomenclature of NOTA, it



2024:PHHC:135791-DB



clearly reflects that this contingency applies in case where there is contest of election and as per the language set up in Rule 35-A of the Rules also, it reflects that, when there is an election through Ballot Boxes or EVMs., only then, the said option can be exercised. Looking to the said legislative intent and amendment of the word NOTA, the relief as prayed for cannot be granted; however, the petitioner is at liberty to approach the State Government or the Central Government to do the needful for the cause espoused in this public interest litigation.

In view of the aforesaid, we are not inclined to interfere in this writ petition and the same is accordingly dismissed. No order as to costs.

40. The learned State counsel has further alluded to Section 54 of the 'Act of 1994', provisions whereof become extracted hereinafter.

54. Procedure in contested and uncontested elections.--

(1) If the number of contesting candidates is more than the number of seats to be filled, a poll shall be taken.

(2) If the number of such candidates is equal to the number of seats to be filled, the Returning Officer shall forthwith declare all such candidates to be duly elected to fill those seats.

(3) If the number of such candidates is less than the number of seats to be filled, the Returning Officer shall forthwith declare all such candidates to be elected and the Election Commission shall, by notification in the Official Gazette, call upon the constituency or the elected members, to elect a person or persons to fill the remaining seat or seats, as the case may be:

Provided that where the constituency or the elected members having already been called upon under this sub-section, has or have failed to elect a person or the requisite number of persons, as the case may be, to fill the vacancy or vacancies, the Election Commission shall not be bound to call again upon the constituency, or such members to elect a person or persons until it is satisfied that if called upon again, there will be no such failure on the part of the constituency of such members ”

41. Since Sub Section (3) of Section 54 of the 'Act of 1994' makes a candid expression, that when the number of candidates contesting against a particular seat, is less than the number of seats to be filled, and/or wherebys the implication, is that, in case only a single candidate is left in the fray, therebys, a statutory injunction is made upon the Returning Officer, to forthwith declare elected thus as unopposed, hence the singular candidate left in the fray. Consequently, when no elections became held to



the seat concerned, nor also when there was any necessity for the electorate through theirs entering the polling booth concerned, to thus exercise NOTA. Resultantly, the non assigning of any right of NOTA to the electorate concerned, rather is completely irrelevant. The said exercising of NOTA by the Electorate would arise only, if there was a contest amongst at least two candidates. Contrarily, when there is no contest, especially, also when even Sub Section (3) of Section 54 of the 'Act of 1994' makes a statutory injunction upon the Returning Officer, to thus declare elected as unopposed, thus even the singular candidate who is left in the fray. As such, when there is no breach made to the statutory provision (supra). Resultantly the non assigning of an opportunity to the electorate to exercise NOTA, but also therebys becomes reiteratedly inconsequential.

Final Order of this Court.

42. In aftermath, this Court finds no merit in the writ petition(s) (supra) and with the observation(s) aforesaid, the same are dismissed. The interim order(s) as passed by the Co-ordinate Bench of this Court, in the respective writ petition(s), are vacated.

43. Since the main cases itself have been decided, thus, all the pending application(s), if any, are disposed of as such.

**(SURESHWAR THAKUR)
JUDGE**

**(SUDEEPTI SHARMA)
JUDGE**

14.10.2024

Anjal/Mahima/Kavneet Singh

Whether speaking/reasoned	:	Yes/No
Whether reportable	:	Yes/No